

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No.73 OF 2023 (SZ)**

**IN THE MATTER OF:**

Balan C.K. Kerala.

...Applicant

v.

Union of India,  
Rep. by its Secretary,  
MoEF & CC, New Delhi and Ors.

...Respondents

**REPORT FILED BY DISTRICT GEOLOGIST, KOZHIKODE /**

**2<sup>ND</sup> RESPONDENT**

<b>SI.NO</b>	<b>PARTICULARS</b>	<b>PG. No.</b>
1.	Report of District office department of mining and geology, Geologist, Kozhikode.	1-4
2.	<b><u>Annexure-1:</u></b> Copy of Survey Sketch Map - (GEO ENTERPRISES SITE AT THAMARASSERY)	5
3.	<b><u>Annexure-2:</u></b> Copy of Show Cause Notice along with English translation.	6-9
4.	<b><u>Annexure-3:</u></b> Copy of Reply to the show cause notice along with English translation.	10-22
5.	<b><u>Annexure-4:</u></b> Proceedings of District Geologist Order action against illegal mining, Kozhikode along with English translation.	23-28
6.	<b><u>Annexure-5:</u></b> Copy of Government orders and Adalat Scheme with English translation.	29-52
7.	<b><u>Annexure-6:</u></b>	53-54

	Copy of Calculation sheet as per adalat scheme.	
8.	Copy of Writ Petition Order in a) WP (C) NO. 3576 OF 2025 b) WP (C) NO. 504 OF 2025 c) WP (C) NO.2693 OF 2025	55-66

Dated at Chennai on this the 26<sup>th</sup> day of March,2026.

*for...G. Jant*  
*26/3/26*

**M/s. E.K.KUMARESAN**

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

①

Report in O.A 73/2023 (Old No. 294/2022) filed by Shri Balan C.K  
before the Hon'ble National Green Tribunal

It is humbly submitted that a statement regarding O.A 73/2023 was filed before the Hon'ble National Green Tribunal. The Hon'ble Court has ordered that a detailed report on the assessment made in quarrying lease no 696/2009-10/9758/M3/2009 dated 22.03.2010 has to be submitted before the Hon'ble Court .

It is submitted that the survey of the area in Sy No. 29(Pt) of the Shivapuram Village Koyilandy Taluk was made by the Department surveyor on 17/05/2024 and submitted the details on the granite building stone quarried from the lease and adjacent area on 10/06/24. The copy of the Survey sketch showing the quantity of granite building stone extracted is enclosed as **Annexure I**. The details in the survey sketch is as below:

The quantity of granite building stone quarried from the area inside lease area (19832.460 m<sup>2</sup>)- 445545.950 m<sup>3</sup>

The quantity of granite building stone quarried from buffer area of the lease (5000.480 m<sup>2</sup>) - 79977.740 m<sup>3</sup>

The quantity of granite building stone quarried outside the lease area (12230.380 m<sup>2</sup>) - 187258.420 m<sup>3</sup>

The quantity of granite building stone quarried inside the lease where it is water logged (155563.100 m<sup>2</sup>)- 155563.100 m<sup>3</sup>

The quantity of granite building stone quarried in the buffer zone where it is waterlogged (1028.340 m<sup>2</sup>)- 10283.400 m<sup>3</sup>

The quantity of granite building stone quarried outside lease area where it is water logged (232.100 m<sup>2</sup>)- 2321.00 m<sup>3</sup>



  
**GEOLOGIST**  
DISTRICT OFFICE  
DEPARTMENT OF MINING AND GEOLOGY  
CIVIL STATION  
KOZHIKODE - 673 020

2

Based on the aforesaid survey quantification of the granite building stone quarried from the aforesaid area assessed, show cause notice issued as per Rule 108(2) of the Kerala Minor Mineral Concession Rules 2015. The show cause notice no. DOKOZ-DMG/96/2023-M dated 20.03.2025 was issued based on the quantification made at the site. The notice and its translated version in English is enclosed herewith as Annexure 2. As per the said notice it was informed that an excess of 1656456.423 MT of granite building stone was quarried from the land for which the lessee has to remit an amount of Rs 39754954.153/- as royalty (at the rate of 24 rupees per metric tonne) and Rs 79509908.304/- (at the rate of Rs 48 per metric Tonne) as price and Rs 500000/- as fine amounting to a total of Rs 119764863/-. The copy of the show cause notice enclosed as **Annexure 2**. The lessee submitted a reply for the show cause notice on 23/4/25 informing that the land was acquired on 1986 and at that time itself the area was under quarrying. The details includes:

Quarrying permit no. 54/86-87/MM/GS/7744/G13/86 dated 17/12/86 which was issued by the Director of Mining & Geology for a period of 1 Year in the name of Shri Madhavan Nair, Eradiyil House, Iyyad P.O., 2.37 acres of land in Re Sy No. 29/pt in Sivapuram Village, Quilandy Taluk, Kozhikode District

Quarrying lease no. 308/87-88/7398/G13/87 dated 4/10/87 issued by Director of Mining & Geology for a period of 12 years in the name of M/s Geo Enterprises, Koyilot Para, Iyyad for a period of 12 years comprising in 2.37 Acres of land in 29/ Pt. in Sivapuram Village, Quilandy Taluk, Kozhikode District.

Quarrying lease no. 278/94-95/4949/M4/94 dated 06/10/1994 issued by Director of Mining & Geology for a period of 12 years in the name of M/s Geo Enterprises, Koyilot para, Iyyad comprising in 5.40 Acres of land in Re Sy No. 29/ Pt. in Sivapuram Village, Quilandy Taluk, Kozhikode District

Quarrying lease no. 696/2009-10/9758/M3/2009 dated 22.03.2010 was granted by the Director of Mining & Geology for a period of 12 years to Smt.



  
**GEOLOGIST**  
DISTRICT OFFICE  
DEPARTMENT OF MINING AND GEOLOGY  
CIVIL STATION  
KOZHIKODE - 673 020

3

Indira Managing Partner. M/s Geo Enterprises, Iyyad P. O, Unnikuiam, Kozhikode for quarrying of granite building stone over an area of 2.6305 Hectares of patta land comprising Resurvey no. 29 part of Shivapuram village, Koyilandi taluk, Kozhikode District.

Other than this numerous quarrying permits under Consolidated Royalty Payment System and numerous movement permit were obtained based on the aforesaid leases. The copy of the reply and its translated version in English enclosed herewith as **Annexure 3**. The documents submitted by the lessee along with the reply were compared with the office registers and files and based on the available data the quantity of granite building stone quarried was reassessed. The lessee requested to avail the provision of calculation of royalty and fine for illicit quarrying on considering the quarrying activity in the area during various period since 1986 and to quantify the same in adalath scheme introduced by the Industries Department, Government of Kerala. Based on this the royalty price and fine that is to be remitted by the lessee was reassessed and the proceedings order no. 15/2025-26/DOKOZDMG/96/2023-M dated 12/06/2025 issued as per Rule. While considering compounding for illicit quarrying as per the Adalath Scheme, the lessee has to remit the royalty and price of Rs 55184520/- and a compounding fee of Rs 500000/-. Hence a total amount of Rs 55684520/- (Five Crores Fifty Six Lakhs Eighty Four Thousand Five Hundred and Twenty Rupees) has to be remitted by the lessee. Proceedings order No. 15/2025-26/DOKOZ-DMG/96/2023-M dated 12-06-2025 was issued as per Kerala Minor Mineral Concession Rules 1967/ Kerala Minor Mineral Concession Rules 2015 and Government order No.18/2025/ID dated 28/02/2025. The copy of the proceedings orders and translated English version is enclosed herewith as **Annexure 4**. The copy of the Government orders and translated version on adalath enclosed as **Annexure 5**. The details of calculation is made in the pre-programmed excel sheet issued by the Directorate of Mining & Geology for the ease of calculation. The copy and its translated version in English enclosed herewith as **Annexure 6** for kind perusal of Hon'ble Court. Since the Managing partner of M/s Geo Enterprises or its representatives did



*[Signature]*  
DISTRICT OFFICE  
DEPARTMENT OF MINING AND GEOLOG  
CIVIL STATION  
KOZHIKODE - 673 020

4

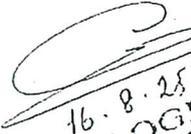
not remit the due amount or submit any reply demand notice no. 15/2025-26/DOKOZDMG/96/2023-M dated 30.07.2025. The copy of the demand notice and its translated version in English enclosed as **Annexure 7**.

The lessee has not submitted any reply or remitted the amount due to the Government as per the aforesaid proceeding order.

All the facts furnished above are true and correct to best of my knowledge and belief.

Dated this on 16<sup>th</sup> day of August 2025.



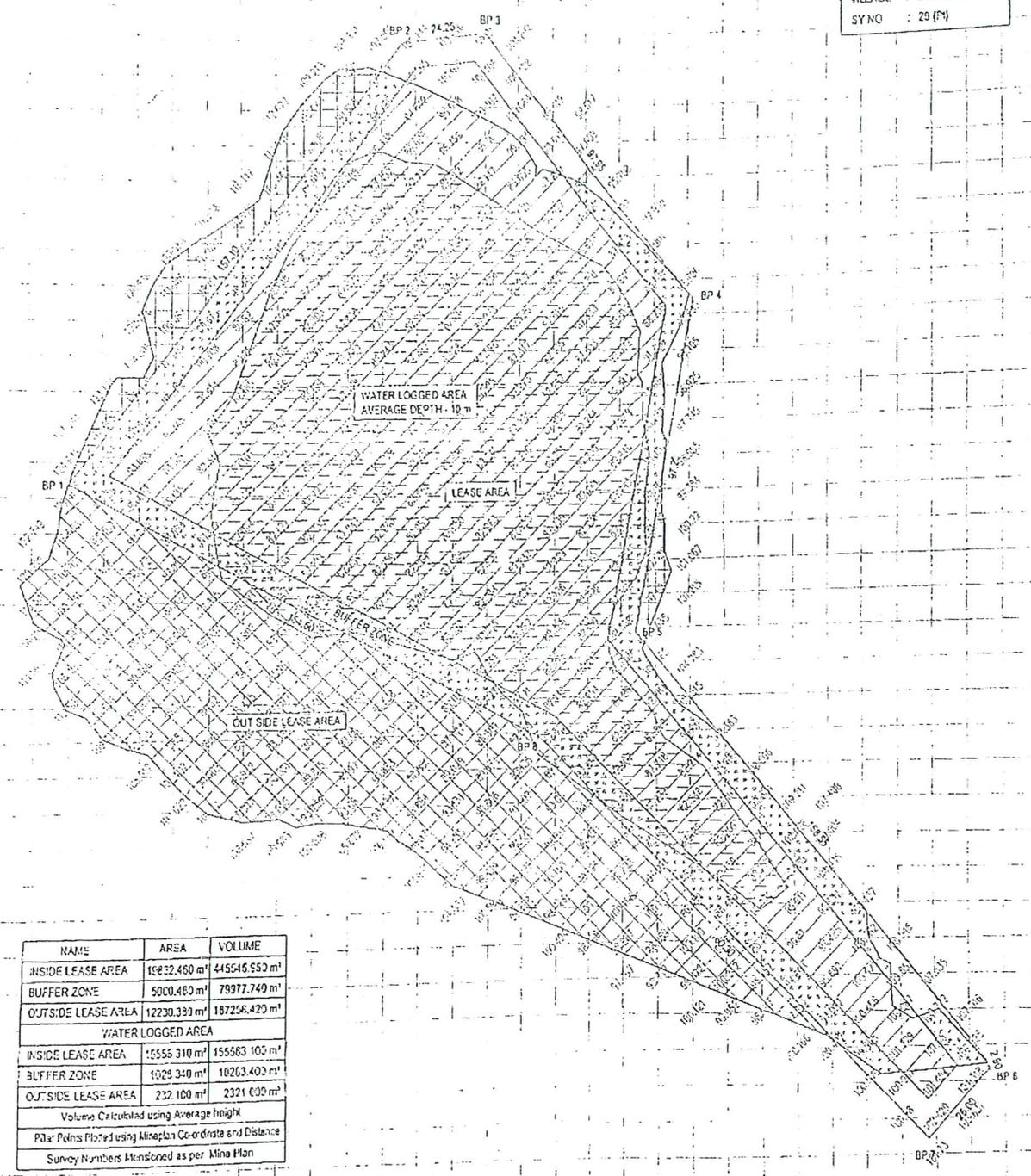
  
District Geologist  
16.8.25 Kozhikode  
GEOLOGIST  
DISTRICT OFFICE  
DEPARTMENT OF MINING AND GEOLOGY  
CIVIL STATION  
KOZHIKODE - 673 020

5

ANNEXURE I

### GEO ENTERPRISES SITE AT THAMARASSERY

DISTRICT : KOZHIKODE  
 TALUK : THAMARASSERY  
 VILLAGE : SIVAPURAM  
 SY NO : 29 (P)



NAME	AREA	VOLUME
INSIDE LEASE AREA	16822.480 m <sup>2</sup>	445045.552 m <sup>3</sup>
BUFFER ZONE	5000.480 m <sup>2</sup>	79977.740 m <sup>3</sup>
OUTSIDE LEASE AREA	12230.333 m <sup>2</sup>	187256.420 m <sup>3</sup>
WATER LOGGED AREA		
INSIDE LEASE AREA	15555.310 m <sup>2</sup>	155563.100 m <sup>3</sup>
BUFFER ZONE	1029.340 m <sup>2</sup>	10263.400 m <sup>3</sup>
OUTSIDE LEASE AREA	232.100 m <sup>2</sup>	2321.000 m <sup>3</sup>
Volume Calculated using Average height		
Pillar Polms Plotted using Mineplan Co-ordinate and Distance		
Survey Numbers Mentioned as per Mine Plan		

	BOUNDARY		WATER LOGGED AREA
	ROAD		INSIDE LEASE AREA
	CUTTING		BUFFER ZONE (Mined)
	ROCK AREA		OUTSIDE LEASE AREA
	BENCH MARK	Scale : 1 cm = 12 m	
	STONE	Surveyed on : 17/05/2024	
	GRID LINE	All Dimension Are In Meters	

*M. S. S.*  
 Date: 20/05/24  
 DRAFTSMAN CUM SURVEYOR  
 Directorate of Mining & Geology  
 Thiruvananthapuram - 695 004

6

“ഭരണ ഭാഷ = മാതൃ ഭാഷ”

നമ്പർ. DOKOZ-DMG 96 2023-M

ജില്ലാ ആഫീസ്  
മൈനിങ് & മിനറൽ വകുപ്പ്  
സിവിൽ സ്റ്റേഷൻ. കോഴിക്കോട്-20  
Email: geo.koz.dmg@kerala.gov.in  
ഫോൺ നമ്പർ: 0495-2371918  
തീയതി: 20-03-2025

കാരണം കാണിക്കൽ നോട്ടീസ്

- വിഷയം:- വനിയും വനീജങ്ങളും ചെറുകിട ധാതു -കരിങ്കല്ല് - ക്വാറിയിങ് ലിസ് അനധികൃത  
 വനനം തുടർനടപടി സ്വീകരിക്കുന്നത് സംബന്ധിച്ച്.
- സൂചന :- (1) 2010 ലെ കേരള മൈനർ മിനറൽ കൺസർവേഷൻ ചട്ടങ്ങളിൽ  
 (2) 2023 ലെ കേരള മൈനർ മിനറൽ കൺസർവേഷൻ ഭേദഗതി ചട്ടങ്ങളിൽ  
 (3) 22.03.2010 ലെ 696/2009-10/9758/M3/2008/DMG ലെ നടപടിക്രമം  
 (4) NGT മുൻപാകെ ശ്രീ ബാലൻ . സി. കെ ഫയൽ ചെയ്ത OA73/2023 (Earlier OA  
 294/2024-PB) നമ്പർ കേസ്  
 (5) താലൂക്ക് സർവേയർ 10.06.2024 തീയതി തയ്യാറാക്കി നല്കിയ സ്കെച്ച്  
 (5) 07.12.2024 തീയതിയിലെ സ്ഥല പരിശോധന

കോഴിക്കോട് ജില്ലയിൽ കൊയിലാണ്ടി താലൂക്കിൽ ശിവപുരം വില്ലേജിൽ റിസർവ്വേ നമ്പർ 29 പാർട്ടിയിൽപ്പെട്ട 2.6305 ഹെക്ടർ സ്ഥലത്തു കരിങ്കല്ല് വനനത്തിന് സൂചന 3 പ്രകാരം 18/04/2022 കാലാവധി വരെ താങ്കൾക്ക് ക്വാറിയുടെ ലിസ് അനുവദിച്ചിട്ടുണ്ട്. ബഹു നാഷണൽ ഗ്രീൻ ട്രിബ്യൂണൽ മുൻപാകെ ശ്രീ. ബാലൻ.സി.കെ ഫയൽ ചെയ്ത സൂചന (4) കേസിലെ ഉത്തരവിന്റെ അടിസ്ഥാനത്തിൽ മേൽ പരാമർശ ലിസ് വകുപ്പ് സർവേയർ പരിശോധന നടത്തി സൂചന (5) സ്കെച്ച് ലഭ്യമാക്കിയിട്ടുള്ളതാണ്. ആയതും താങ്കൾ ഹാജരാക്കിയിട്ടുള്ള രേഖകളും ഓഫീസിൽ ലഭ്യമായ വിവരങ്ങളും പരിശോധിച്ചതിൽ മേൽ പരാമർശ ക്വാറിയിൽ നിന്നും വനനം ചെയ്ത കരിങ്കല്ലിന്റെ അളവുകൾ തിട്ടപ്പെടുത്തിയിട്ടുള്ളതിന്റെ വിവരങ്ങൾ ചുവടെ ചേർക്കുന്നു.

സൂചന 5 പ്രകാരം വകുപ്പ് സർവേയർ നൽകിയ സ്കെച്ചിൽ ക്വാറിയിങ് ലിസിൽ നിന്നും വനനം ചെയ്ത കരിങ്കല്ലിന്റെ അളവ്	445545.950 M <sup>3</sup>
വാട്ടർ ലോഗ്ഡ ആയി സ്കെറ്റ് ചെയ്ത രേഖപ്പെടുത്തിയിട്ടുള്ളതും ക്വാറിയിങ് ലിസിൽ ഉൾപ്പെട്ടതുമായ ഭാഗത്ത് നിന്നും വനനം ചെയ്ത കരിങ്കല്ലിന്റെ അളവ്	155563.100 M <sup>3</sup>
ബഹർ സോണിൽ നിന്നും വനനം ചെയ്ത കരിങ്കല്ലിന്റെ അളവ്	79977.740 M <sup>3</sup>
വാട്ടർ ലോഗ്ഡ ആയി രേഖപ്പെടുത്തിയിട്ടുള്ള ബഹർ സോണിൽ നിന്നും വനനം ചെയ്ത കരിങ്കല്ലിന്റെ അളവ്	10283.400 M <sup>3</sup>
ക്വാറിയിങ് ലിസിനു പുറത്തു നിന്നും വനനം ചെയ്ത കരിങ്കല്ലിന്റെ അളവ്	187258.420 M <sup>3</sup>
വാട്ടർ ലോഗ്ഡ ആയി രേഖപ്പെടുത്തിയിട്ടുള്ള	

കാറിയിങ് ലിസിനു പുറത്തു നിന്നും വന്നും ചെയ്ത കരിങ്കല്ലിന്റെ അളവ്	2321 M <sup>3</sup>
കാറിയിങ് ലിസിൽ നിന്നും ആകെ വന്നും ചെയ്ത കരിങ്കല്ലിന്റെ അളവ്	880949.61 M <sup>3</sup> =2202374.025 MT
കാറിയിങ് ലിസിൽ ഉൾപ്പെടുന്ന സ്ഥലത്ത് അനുമതി നൽകിയിട്ടുള്ള കരിങ്കല്ലിന്റെ അളവ്	507731.602 MT
അനധികൃത വന്നത്തിന് തുക ഒടുക്കിയ കരിങ്കല്ലിന്റെ അളവ്	38186 MT
അനധികൃതമായി വന്നും ചെയ്ത കരിങ്കല്ലിന്റെ അളവ്	2202374.025-(507731.602+38186) =1656456.423 MT

ആയതിന് കേരള മൈനർ മിനറൽ കൺസെഷൻ ചട്ടങ്ങൾ 2015 പ്രകാരം ഒരു ടണിന് ₹24 രൂപ റോയൽറ്റി നിരക്കിൽ ₹39754954.153 രൂപയും , ഒരു ടണിന് ₹48 രൂപ വില നിരക്കിൽ ₹79509908.304/- രൂപയും പിഴ ഇനത്തിൽ ₹500000 രൂപയും ചേർത്ത് ₹11,97,64,863/- (പതിനൊന്നു കോടി തൊണ്ണൂറ്റി എഴു ലക്ഷത്തി അറുപത്തി നാലായിരത്തി എണ്ണൂറ്റി അറുപത്തി മൂന്ന് രൂപ) ഈ ഓഫീസിൽ ഒടുക്കേണ്ടതാണ്. അല്ലാത്തപക്ഷം കേരള മൈനർ മിനറൽ കൺസെഷൻ ഭേദഗതി ചട്ടം 2023 പ്രകാരം നടപടി സ്വീകരിക്കുന്നതാണെന്ന് അറിയിച്ചുകൊള്ളുന്നു.

Signed by Manju C S ജിയോളജിസ്റ്റ്  
Date: 20-03-2025 17:31:23 കോഴിക്കോട്

സ്വീകർത്താവ് : ശ്രീമതി ഇന്ദിര. ഇ. മാനേജിങ് പാർട്ണർ, മെ. ജിയോ എന്റർപ്രൈസസ്, ഇല്ലാട് പോസ്റ്റ്, ഉണ്ണികുളം.

പകർപ്പ് : ജില്ലാ കളക്ടർ, കോഴിക്കോട്  
തഹസീൽദാർ, കൊയിലാണ്ടി

DOKOZ-DMG/96/2023-M

District Office, Mining and Geology  
 Civil Station, Kozhikode 673020  
 Web: [www.dmg.kerala.gov.in](http://www.dmg.kerala.gov.in)  
 E-mail: [geo.koz.dmg@kerala.gov.in](mailto:geo.koz.dmg@kerala.gov.in)  
 Phone: 0495 2371918  
 Date: 20.03.2025

### Show Cause Notice

**Subject: -**

Mines and Minerals- Minor Minerals- Granite Building Stone - Quarrying Leases -  
 Taking further action on illegal mining- Regarding

**References: -**

- (1) Kerala Minor Mineral Concession Rules, 2015
- (2) Kerala Minor Mineral Concession Amendment Rules, 2023
- (3) Proceeding order no 696/2009-10/9758/M3/2008 dated 22.03.2010
- (4) Case No. OA73/2023 (Earlier OA 294/2024-PB) filed by Mr. Balan CK before NGT
- (5) Sketch prepared and submitted by Taluk Surveyor on 10.06.2024
- (6) Site Inspection dated 07/12/2024

A quarrying lease was granted for the extraction of minerals from 2.6305 hectares of land in Reserve No. 29 of Sivapuram Village, Koyilandy Taluk, Kozhikode District, valid up to 18.04.2022, as per reference 3. Pursuant to the order in the case filed by Mr. Balan C.K before the Hon'ble National Green Tribunal, as referred to in reference (4), and the sketch prepared and submitted by the Department Surveyor as per reference 5. After examining the same, the documents submitted by you and the documents available in the office, the details of the quantities of quarrying of the above-mentioned quarry are given below.

According to reference 5, the quantity of granite quarried from the quarrying lease in the sketch given by the Taluk Surveyor	445545.950 m <sup>3</sup>
Quantity of granite quarried from the area covered by the Quarrying Lease shown in the sketch as water logged	155563.100 m <sup>3</sup>
Excavated quantity of GBS from the buffer zone	79911.740 m <sup>3</sup>
Excavated quantity of GBS from the buffer zone recorded as water logged	10283.400 m <sup>3</sup>

9

Excavated quantity of GBS from outside the quarrying lease area	187258.420 m <sup>3</sup>
Excavated quantity of GBS from outside the quarrying lease area recorded as water logged	2321 m <sup>3</sup>
Total Excavated quantity of GBS from the lease area	880949.61 m <sup>3</sup> = 2202374.025 MT
Permitted quantity of GBS to excavated from lease area	507731.602 MT
Compounded quantity of GBS for illegal mining	38186 MT
Illegally Excavated quantity of GBS	2202374.025 - (507731.602 + 38186) = <b>1656456.423 MT</b>

For this, as per the Kerala Minor Mineral Concession Rules 2015, a royalty of Rs. 24/- per tonne of Rs. 3,97,54,954.153 and a price of Rs. 48 per tonne of Rs. 7,95,099,08.304/-. In addition, a fine of ₹5, 00,000/- (Rupees Five Lakh only) has been imposed. Hence, the total amount payable to this office is ₹11,97,64.863/- (Rupees Eleven Crore Ninety-Seven Lakh Sixty-Four Thousand Eight Hundred and Sixty-Three only). You are hereby directed to remit the above amount without delay. Failure to comply will result in appropriate legal action being initiated under the Kerala Minor Mineral Concession (Amendment) Rules, 2023.

Faithfully

Geologist

Recipient:

1. Mrs. Indira.E, Managing Partner GEO Enterprises, Viriyambam

Copy to:

1. The District Collector- Kozhikode
2. Tahsiladar- Kozhikode

10

ANNEXURE 3

*[Handwritten signature]*  
23.4.25



പ്രേഷിതൻ

ഇന്ദിര ഇ,  
മാനേജിങ് പാർട്ണർ,  
ജിയോ എന്റർപ്രൈസസ്, ഉണ്ണികുളം,  
ഇന്ത്യാട് പി.ഒ,  
കോഴിക്കോട്.

സ്വീകർത്താവ്

ജില്ല ജിയോജിസ്റ്റ്,  
ഖനന ഭൂവിജ്ഞാന വകുപ്പ്,  
ജില്ല ഓഫീസ്,  
സിവിൽ സ്റ്റേഷൻ,  
കോഴിക്കോട് -20

സർ,

വിഷയം: - അനധികൃത ഖനനം നടത്തിയെന്ന ആരോപണം - തുടർ നടപടി - കാരണം കാണിക്കൽ നോട്ടീസ് - മറുപടി നൽകുന്നതു സംബന്ധിച്ച്.

സൂചന :

- 1 . 20-03-2025 ലെ DOKOZ - DMG /96/2023 - M നമ്പർ കാരണം കാണിക്കൽ നോട്ടീസ്.
- 2 . ബഹു NGT( SZ) ലെ O A No.73/2023 ( SZ) [ Earlier O A No . 294 / 2022 ( PB ) ].
3. ആ ഓഫീസിൽ 02-09-2023 തീയതിയിൽ മേൽ സ്ഥാപനം സമർപ്പിച്ച അപേക്ഷ .
4. ആ ഓഫീസിൽ 17-07-2024 തീയതിയിൽ മേൽ സ്ഥാപനം സമർപ്പിച്ച അപേക്ഷ .
5. 2005 ലെ വിവരാവകാശ നിയമപ്രകാരം വിവരങ്ങൾ ലഭിക്കുന്നതിനായി 03-09-2024 ൽ ജിയോ എന്റർപ്രൈസസിനു വേണ്ടി അഭിപ്രായങ്ങൾ കെ. കെ , കരുവാരുകണ്ടി



പ്രകാരമാണ് പകർപ്പ് ഹാജരാക്കുന്നു. (Annexure -1) ഈ സ്ഥലം ഞങ്ങൾ വാങ്ങുന്നതിനു മുമ്പ് തന്നെ ഈ സ്ഥലത്ത് നിരവധി വർഷങ്ങളായി പ്രവർത്തിച്ചിരുന്ന കരിങ്കല്ല് ക്വാറി ഉണ്ടായിരുന്നു. ഈ ക്വാറിയിൽ നിന്നും 1986 വരെ നീക്കം ചെയ്തിരുന്ന കരിങ്കല്ലിന്റെ അളവ് അളന്നു തിട്ടപ്പെടുത്തി രേഖപ്പെടുത്തൽ വരുത്തിയതിനുശേഷമാണോ ജിയോ എൻ്റർപ്രൈസസിന്റെ പേരിൽ സൂചന (15) പ്രകാരം 04.10.1987 ന് ആദ്യമായി ക്വാറിയിങ് ലീസ് അനുവദിച്ചത് എന്ന് ആ ഓഫീസ് പരിശോധിച്ചിട്ടില്ല. [ 04.10.1987 ന് മുസ് മുൻ സ്ഥലമുടമകൾ ഈ സ്ഥലത്തുനിന്നും നീക്കം ചെയ്തിരുന്ന കരിങ്കല്ലിന്റെ അളവ് പരിഗണിക്കാതെയാണ് ഈ നോട്ടീസ് നൽകിയിരിക്കുന്നത്.] 04-10-1987 ന് മുസ് , ഞങ്ങൾ ഈ സ്ഥലം വാങ്ങുന്നതിനുമുമ്പുതന്നെ ഈ സ്ഥലത്ത് ക്വാറി പ്രവർത്തിപ്പിച്ചിരുന്നുവെന്നതിന്റെ തെളിവായി. ശ്രീ. മാധവൻ നായർ എന്ന വ്യക്തിയ്ക്ക് മൈനിങ് ആന്റ് ജിയോളജി ഡയറക്ടർ ഒരു വർഷത്തേയ്ക്ക് അനുവദിച്ചിരുന്ന ഒരു ക്വാറിയിങ് പെർമിറ്റിന്റെ പകർപ്പ് ഇതോടൊപ്പം ഹാജരാക്കുന്നു. ( Annexure - 2 ) ഈ പെർമിറ്റിന്റെ ബലത്തിൽ ഈ സ്ഥലത്തുനിന്നും എത്ര അളവിൽ കരിങ്കല്ല് നീക്കം ചെയ്തിരുന്നുവെന്നതിന്റെ രേഖകൾ ഞങ്ങളുടെ പക്കൽ ലഭ്യമല്ല. ഈ വ്യക്തിയും ഇദ്ദേഹത്തെ കൂടാതെ മറ്റു വ്യക്തികളും ഈ സ്ഥലത്ത് പ്രവർത്തിപ്പിച്ചിരുന്ന കരിങ്കൽ ക്വാറിയെ സംബന്ധിച്ച രേഖകൾ പരിശോധിച്ചതിനുശേഷമല്ല സൂചന (1) നോട്ടീസ് നൽകിയിരിക്കുന്നതെന്നു കാണുന്നു.

2. ഞങ്ങൾ ഈ ക്വാറി സ്ഥലം വാങ്ങുന്നത് 1986 ലാണ്. ടി തിയ്യതിക്കുശേഷം 0.9591 ഹെക്ടർ സ്ഥലത്തേയ്ക്ക് മൈനിങ് ആന്റ് ജിയോളജി ഡയറക്ടറുടെ 04-10-1987 ലെ 308/87-88 /7398/G13/87 നമ്പർ നടപടിക്രമപ്രകാരം 12 വർഷത്തേയ്ക്കുള്ള ക്വാറിയിങ് ലീസ് സമ്പാദിച്ചിരുന്നു. ആയതിന്റെ കാലാവധി 03-10-1999 വരെയായിരുന്നു. [ പകർപ്പ് ഹാജരാക്കുന്നു. Annexure -3 ] ഈ ലീസ് പ്രകാരം റോയൽറ്റി അടച്ച് നീക്കം ചെയ്ത കരിങ്കല്ലിന്റെ അളവ് സൂചന ( 1 ) നോട്ടീസിൽ പരിഗണിച്ചിട്ടില്ല. [ ഈ ലീസ് പ്രകാരം 12 വർഷം കരിങ്കല്ല് നീക്കം ചെയ്യുന്നതിന് റോയൽറ്റി അടച്ചതു സംബന്ധിച്ച വിവരങ്ങൾ ഞങ്ങളുടെ പക്കൽ ലഭ്യമല്ല.]

3 . മേല്പറഞ്ഞ ലീസ് നിലനിന്നിരുന്നപ്പോൾ തന്നെ മൈനിങ് ആന്റ് ജിയോളജി ഡയറക്ടറുടെ 06-10-1994 ലെ 278/94-95/4949/M4/94 നമ്പർ നടപടിക്രമപ്രകാരം 2.1854 ഹെക്ടർ സ്ഥലത്തേയ്ക്ക് 05-10- 2006 വരെ കാലാവധിയുള്ള മറ്റൊരു

12

ക്യാറിയിങ് ലീസ് അനുവദിച്ചിരുന്നു. [ പകർപ്പ് ഹാജരാക്കുന്നു. Annexure - 4 ] ഈ ക്യാറിയിങ് ലീസ് പ്രകാരം റോയൽറ്റി അടച്ച് നീക്കം ചെയ്ത കരിങ്കല്ല് അളവ് സൂചന (1) നോട്ടീസിൽ പരിഗണിച്ചിട്ടില്ല. [ ഈ ലീസ് പ്രകാരം 12 വർഷം കരിങ്കല്ല് നീക്കം ചെയ്യുന്നതിന് അടച്ച റോയൽറ്റി സംബന്ധിച്ച വിവരങ്ങൾ ഞങ്ങളുടെ പക്കൽ ലഭ്യമല്ല. ]

4 . മേല്പറഞ്ഞ ലീസിന്റെ കാലാവധിക്കുശേഷം 2 CRPS ക്യാറിയിങ് പെർമിറ്റുകൾ സമ്പാദിച്ചിരുന്നു. 30-6-2008 ന് 15/08-09 നമ്പർ പെർമിറ്റിൽ CRPS പ്രകാരം 1 ലക്ഷം രൂപ റോയൽറ്റി അടച്ച് 4000 പാസുകൾ സമ്പാദിച്ചിരുന്നു. ഈ പെർമിറ്റിന്മേൽ തന്നെ 1967 ലെ KMMC ചട്ടങ്ങളിലെ ചട്ടം 4 (1A) പ്രകാരം 40,000 രൂപ അഡീഷണൽ റോയൽറ്റി അടച്ച് 800 പാസുകൾ സമ്പാദിച്ചിരുന്നു. 03-07-2009 ന് 54/09-10 നമ്പർ പെർമിറ്റിൽ CRPS പ്രകാരം 1 ലക്ഷം രൂപ റോയൽറ്റി അടച്ച് 4000 പാസുകൾ സമ്പാദിച്ചിരുന്നു. ഈ പെർമിറ്റിന്മേലും 40,000 രൂപ അഡീഷണൽ റോയൽറ്റി അടച്ച് 800 പാസുകൾ സമ്പാദിച്ചിരുന്നു. [ രേഖകൾ ഹാജരാക്കുന്നു. Annexure 5A (1) , 5A (2) ] ഇപ്രകാരമുള്ള 1600 പാസുകളിന്മേൽ നീക്കം ചെയ്ത 16000 ടൺ കരിങ്കല്ല് സൂചന (1) നോട്ടീസിൽ പരിഗണിച്ചിട്ടില്ല.

5. മേല്പറഞ്ഞ സ്ഥലത്തെ ക്യാറി പ്രവർത്തനത്തിന്റെ ആരംഭം മുതൽ 21-3-2010 വരെ നടന്ന ഖനന പ്രവർത്തനവുമായി ബന്ധപ്പെട്ട് നീക്കം ചെയ്ത കരിങ്കല്ല് അളവ് എത്രയെന്ന് അറിയുന്നതിനും ഈ കാലഘട്ടത്തിൽ സർക്കാരിലേക്ക് അടച്ച റോയൽറ്റി സംബന്ധിച്ച വിവരങ്ങൾ ലഭിക്കുന്നതിനും മറ്റും ആ ഓഫീസിൽ 03-09-2024 ന് വിവരാവകാശ നിയമപ്രകാരം അപേക്ഷ നൽകിയെങ്കിലും ആയത് സംബന്ധിച്ച വിവരങ്ങൾ നാളിതുവരെ ലഭ്യമായിട്ടില്ല.

6. മേല്പറഞ്ഞ ലീസിന്റെ കാലാവധിക്കുശേഷമാണ് മൈനിങ് ആന്റ് ജിയോളജി ഡയറക്ടറുടെ 22-03- 2010 ലെ 696/2009 -2010/9758 /M3/2009 നമ്പർ ക്യാറിയിങ് ലീസ് അനുവദിച്ചത്. ഈ ലീസ് പ്രകാരം 21-07- 2010 മുതൽ 21-09-2015 വരെയുള്ള 8(എട്ട്) CRPS പെർമിറ്റുകൾ സമ്പാദിച്ചിരുന്നു. ഇതിൽ 21-07-2010 ന് അനുവദിച്ച 98/10-11 -00 നമ്പർ പെർമിറ്റിന്മേൽ 1967 ലെ KMMC ചട്ടങ്ങളിലെ ചട്ടം 4(1A) പ്രകാരം അഡീഷണൽ റോയൽറ്റിയായി 40,000 രൂപ അടച്ച് 800 പാസുകളും 02-02- 2011 ന് അനുവദിച്ച

13

Geo Letter

299 / 10-11 നമ്പർ പെർമിറ്റിന്മേൽ അഡീഷണൽ റോയൽറ്റിയായി 50,000 രൂപ അടച്ച് 1000 പാസുകൾ 30-11-2011 ന് അനുവദിച്ച 165 / 11-12 നമ്പർ പെർമിറ്റിന്മേൽ അഡീഷണൽ റോയൽറ്റിയായി 50,000 രൂപ അടച്ച് 1000 പാസുകൾ 13- 06- 2012 ന് അനുവദിച്ച 38 /12- 13 നമ്പർ പെർമിറ്റിന്മേൽ 50,000 രൂപ അഡീഷണൽ റോയൽറ്റി അടച്ച് 1000 പാസുകൾ 05 - 04 - 2013 ന് അനുവദിച്ച 04 / 13-14 നമ്പർ പെർമിറ്റിന്മേൽ 50000 രൂപ അഡീഷണൽ റോയൽറ്റി അടച്ച് 1000 പാസുകൾ 11-12-2013 ന് അനുവദിച്ച 111 / 13 - 14 നമ്പർ പെർമിറ്റിന്മേൽ 50000 രൂപ അഡീഷണൽ റോയൽറ്റി അടച്ച് 1000 പാസുകൾ 19-05- 2014 ന് അനുവദിച്ച 36 / 14-15 നമ്പർ പെർമിറ്റിന്മേൽ 50000 രൂപ അഡീഷണൽ റോയൽറ്റി അടച്ച് 1000 പാസുകൾ 22-09- 2014 ന് അനുവദിച്ച 89 /14-15 നമ്പർ പെർമിറ്റിന്മേൽ 50000 രൂപ അടച്ച് 1000 പാസുകൾ സമ്പാദിച്ചിരുന്നു. [ രേഖകൾ ഹാജരാക്കുന്നു. Annexure 6A (1 ) to 6A (7 ) ] ഇപ്രകാരം അഡീഷണൽ റോയൽറ്റി അടച്ച് സമ്പാദിച്ച 6800 പാസുകളിന്മേൽ നീക്കം ചെയ്ത 68000 ടൺ കരിങ്കല്ല് സൂചന (1) നോട്ടീസിൽ പരിഗണിച്ചിട്ടില്ല.

7. ശിവപുരം വില്ലേജിലെ സർവ്വെ നമ്പർ 29 ൽ പ്ലാറ്റ് 5.9670 ഹെക്ടർ സ്ഥലം പഴയ മദ്രാസ് സ്റ്റേറ്റിന്റെ ഭാഗമായ മലബാർ മേഖലയിൽപ്പെട്ടതാണ്. ഈ മേഖലയിലെ സ്വകാര്യവശങ്ങളുടെ കൈവശത്തിലുള്ള ഭൂമിയിലെ ധാതുക്കളിന്മേൽ കേരള സർക്കാരിന് അവകാശമില്ലായിരുന്നു. സ്വകാര്യ വ്യക്തികളുടെ കൈവശത്തിലുള്ള ഭൂമിയിലെ ധാതുക്കളിന്മേലുള്ള അവകാശം സ്ഥലമുടമയ്ക്ക് തന്നെ യായിരുന്നു. (1967 ലെ KMMC ചട്ടങ്ങളിലെ അദ്ധ്യായം 3 ലെ ചട്ടം 10, അദ്ധ്യായം 6 ലെ ചട്ടങ്ങൾ 38, 39 എന്നിവയും 01-04-2023 ന് മുൻപുള്ള 2015 ലെ KMMC ചട്ടങ്ങളിലെ ചട്ടങ്ങൾ 20, 78 , 79 എന്നിവ കണ്ടാലും ) പഴയ മലബാർ മേഖലയിലെ സ്വകാര്യ വ്യക്തികളുടെ കൈവശത്തിലുള്ള ഭൂമിയിലെ ധാതുക്കളിന്മേലുള്ള അവകാശം സ്വകാര്യ വ്യക്തികളാണെന്ന് ബഹു. സുപ്രീം കോടതി 08-07-2013 ലെ സൂചന (10) വിധിന്യായത്തിൽ വ്യക്തമാക്കിയിട്ടുള്ളതാണ്. ഈ അവകാശം കേരള സർക്കാരിൽ നിക്ഷിപ്തമാക്കിയത് സൂചന (11) പ്രകാരമുള്ള 2021 ലെ ആക്ട് പ്രകാരമാണ്. ഈ ആക്ടിന് 30-12-2019 ന് മുൻകാല പ്രാബല്യമുണ്ട്. ആയതിനാൽ മേൽപറഞ്ഞ സ്ഥലത്തെ ധാതുക്കളിന്മേലുള്ള അവകാശം സർക്കാരിൽ നിക്ഷിപ്തമായത് 30-12- 2019 നു മാത്രമാണെന്ന് കാണുന്നു. ഈ ആക്ട് പ്രകാരം ധാതുക്കളിന്മേലുള്ള അവകാശം സർക്കാരിൽ നിക്ഷിപ്തമാക്കുന്നതിനുമുമ്പ് തക്കതായ നഷ്ടപരിഹാരം

ഭൂവുടമകൾക്ക് നൽകിയിട്ടില്ല എന്നത് സംബന്ധിച്ച് കേരള ഹൈക്കോടതിയിൽ കേസുകൾ നിലനിൽക്കുന്നു. ആയതിൽ തീർപ്പുകല്പിച്ചിട്ടില്ല. എങ്കിലും നിലവിലെ സാഹചര്യത്തിൽ 30-12-2019 ന് മുമ്പ് മേല്പറഞ്ഞ ഭൂമിയിൽ നിന്നും ഖനനം ചെയ്ത ധാതുവിന്റെ റോയൽറ്റി , വില എന്നിവ KMMC ചട്ടങ്ങൾ പ്രകാരം ഈടാക്കുന്നത് നിയമവിരുദ്ധമാകുന്നു.

**8. Environmental Damages കണക്കാക്കുന്നതു സംബന്ധിച്ച വിഷയം :-**

Environment Protection Act നിലവിൽ വരുന്നത് 1986 ലാണ്. നിലവിൽ ജിയോ എൻ്റർപ്രൈസനിയുടെ കൈവശത്തിലുള്ള മേല്പറഞ്ഞ ഭൂമിയിൽ 1986 നുമുമ്പേ തന്നെ ഖനനം നടന്നതാണ്. 14-09-2006 ലെ EIA നോട്ടീഫിക്കേഷൻ പ്രകാരമാണ് ധാതു ഖനനത്തിന് Environmental Clearance (EC) സമ്പാദിക്കണമെന്ന നിബന്ധന ഉണ്ടായത്. 14 - 09- 2006 ലെ ഈ നോട്ടീഫിക്കേഷൻ പ്രകാരം (ഭേദഗതിക്ക് മുമ്പ്) 5 ഹെക്ടറിൽ കൂടുതൽ വിസ്തീർണ്ണമുള്ള ഭൂമിയിൽ ഖനനം ചെയ്യുന്നതിന് മാത്രമാണ് EC ആവശ്യമായിരുന്നത്. ഞങ്ങൾക്ക് 04-10- 1987 ന് 0.9591 ഹെക്ടർ സ്ഥലത്തേയ്ക്ക് ലീസ് അനുവദിച്ച അവസരത്തിലും 06-10-1994 ന് 2.1854 ഹെക്ടർ സ്ഥലത്തേയ്ക്ക് ലീസ് അനുവദിച്ച അവസരത്തിലും 22-03-2010 ന് ലീസ് അനുവദിച്ച അവസരത്തിലും EC ആവശ്യമായിരുന്നില്ല. Deepak Kumar Vs State of Haryana case ൽ 27-02-2012 ന് ബഹു. സുപ്രീംകോടതിയുടെ ഉത്തരവുണ്ടായ അവസരത്തിലും അന്ന് നിലവിലുണ്ടായിരുന്ന ക്വാറിയിന് ലീസുകൾക്ക് Environmental clearance സമ്പാദിക്കേണ്ടതാണെന്ന് ഉത്തരവിട്ടിരുന്നില്ല. ബഹു. സുപ്രീം കോടതിയുടെ ഉത്തരവിന്റെ പ്രസക്ത ഭാഗം ( Para 19 ) താഴെ കൊടുക്കുന്നു.

" We, in the meanwhile, order that leases of minor mineral including their renewal for an area of less than five hectares be granted by the States / Union Territories only after getting environmental clearane from the MoEF " .

ഈ സുപ്രീംകോടതി ഉത്തരവിനുശേഷം ബഹു. കേരള ഹൈക്കോടതിയിൽ ഫയൽ ചെയ്യപ്പെട്ട All Kerala River Protection Council Vs State of Kerala case ലും connected case കളിലും ( WP( C ) 31148/2014 and other connected cases ) 23-03- 2015 ന് ഉണ്ടായ ഡിവിഷൻ ബെഞ്ചിന്റെ വിധിയിൽ 5 ഹെക്ടർ വരെ വിസ്തീർണ്ണം വരുന്ന സ്ഥലത്തേയ്ക്ക് 27-02-2012 ന് മുമ്പ് അനുവദിച്ച ക്വാറിയിന് ലീസുകൾക്ക് Environmental Clearance ന്റെ ആവശ്യമില്ലെന്ന് ഉത്തരവായിരുന്നു. 27-02 - 2012 ന്

15

Geo Letter

ജാർദ്ദിന്റെ പേരിൽ പട്ടണ വിസ്തീർണ്ണം വരുന്ന സ്ഥലത്തേക്ക് ലീസ് (സമ്പാദിച്ച ക്വാറിയിൽ) ലിസ്റ്റുകളുടെ കാലാവധി തീരുന്നതുവരെ E C സമ്പാദിക്കേണ്ടതില്ലെന്നും ഉത്തരവായിരുന്നു. ഈ ഉത്തരവിനുശേഷം മൈനിങ്ങ് പ്ലാന്റ് ഹാജരാക്കാൻ മൈനിങ്ങ് ആക്ട് ജി.ഐ.ജി. വകുപ്പ് ആവശ്യപ്പെടുകയും ആയത് ഹാജരാക്കിയതിനെ തുടർന്ന് ലീസ് പ്രകാരം അനുവദിച്ചിരുന്ന ഖനനാനുമതിക്കനുസൃതമായി 18-04-2022 വരെ ഹനം തുടരാൻ ഞങ്ങളെ അനുവദിക്കുകയും ചെയ്തിരുന്നതാണ്. ഇതിനിടയിൽ ഒരിക്കൽ പോലും (04 - 10 - 1987 മുതൽ 18- 04- 2022 വരെ) EC ഹാജരാക്കാൻ ജി.ഐ.ജി. വകുപ്പ് ഞങ്ങളോട് ആവശ്യപ്പെട്ടിരുന്നില്ല.

മേല്പറഞ്ഞ WP(C) 31148 / 2014 ന് മേലുള്ള വിധിന്യായത്തിന്റെ അടിസ്ഥാനത്തിൽ മാത്രമാണ് 27-12-2012 നു ശേഷം മേല്പറഞ്ഞ ഭൂമിയിൽ ജി.ഐ.ജി. വകുപ്പിന്റെ അനുമതിയോടുകൂടി ലീസ് കാലാവധിവരെ ഖനനം തുടർന്നത്. മേല്പറഞ്ഞ കാരണങ്ങളാൽ 1987 മുതൽ 2022 വരെ ഞങ്ങളുടെ ക്വാറിക്ക് Environmental Clearance ആവശ്യമായിരുന്നില്ല. EC ലെ നിബന്ധനകൾ ലംഘിക്കാതെ Environmental Damages കണക്കാക്കുന്നത് നിയമപരമല്ല. Deepak Kumar കേസിൽ 27. 02. 2012 ലെ വിധിക്കുശേഷം E C സമ്പാദിക്കണമായിരുന്നു എന്ന വാദം ഉന്നയിച്ചാൽ തന്നെ ടി തിയ്യതിക്കുശേഷം ഉണ്ടായ Damage ന് മാത്രമേ Environmental Damages കണക്കാക്കേണ്ടതുള്ളൂ. ഈ ക്വാറിയുടെ ആരംഭം മുതൽ നടന്ന ഖനനത്തെ ആസ്പദമാക്കിയാണ് Damages കണക്കാക്കാൻ ഉദ്ദേശിക്കുന്നതെന്ന് ഈ നോട്ടീസിൽ നിന്നും മനസ്സിലാക്കുന്നു. ആയത് നീതിയല്ല. ക്വാറി പ്രവർത്തനം നടന്ന സ്ഥലം പരിശോധിച്ചാൽ 50 വർഷത്തോളം ഖനനം നടന്ന സ്ഥലത്ത് പാരിസ്ഥിതികാലാതം ഒന്നും തന്നെ ഉണ്ടായിട്ടില്ല എന്നു കാണാവുന്നതാണ്.

മേല്പറഞ്ഞ ക്വാറിയിൽ 04-10-1987 ന് ഞങ്ങൾക്ക് ആദ്യമായി ലീസ് അനുവദിക്കുന്നതിന് മുമ്പ് ഈ ക്വാറിയിൽ നിന്നും നീക്കം ചെയ്തിരുന്ന ആകെ കരിങ്കല്ല്ന്റെ അളവ് സംബന്ധിച്ചും 06.10.1994 ന് മറ്റൊരു ലീസ് അനുവദിക്കുന്നതിനു മുമ്പ് ഈ ക്വാറിയിൽ നിന്നും നീക്കം ചെയ്ത ആകെ കരിങ്കല്ല്ന്റെ അളവ് സംബന്ധിച്ചും 22-03-2010 ന് ലീസ് അനുവദിക്കുന്നതിന് മുമ്പ് ഈ ക്വാറിയിൽ നിന്നും അനുവരെ നീക്കം ചെയ്ത കരിങ്കല്ല്ന്റെ അളവ് സംബന്ധിച്ചും മേല്പറഞ്ഞ റീപക് കുമാർ കേസിൽ 27- 02 - 2012 ന് സുപ്രീംകോടതി ഉത്തരവ് ഉണ്ടായതിന് പ്രകാരം ടി തിയ്യതിവരെ ഈ ക്വാറിയിൽ നിന്നും നീക്കം ചെയ്ത ആകെ കരിങ്കല്ല്ന്റെ അളവ് സംബന്ധിച്ച് ആ

*[Handwritten signature]*

ഓഫീസിലെ രേഖകൾ ലഭിക്കുന്നതിനായി ആവശ്യപ്പെട്ടെങ്കിലും ആയത് സംബന്ധിച്ച് രേഖകൾ ലഭിച്ചില്ല. ബഹു. NGT യുടെ ഉത്തരവു പ്രകാരം പൊല്യൂഷൻ കൺട്രോൾ ബോർഡിന് Environmental Damage കണക്കാക്കുന്നതിനു നൽകേണ്ടത് 27-02-2012 നു ശേഷം ഖനനം ചെയ്ത കരിങ്കല്ലിന്റെ അളവാണ്. ഈ ക്യാണ്ടിറ്റിക്ട് ഞങ്ങൾ റോയൽറ്റി അടച്ചിട്ടുള്ളതുമാണ്. 27-02-2012 മുതൽ ലീസിന്റെ കാലാവധി തീരുന്നതുവരെ Environmental Clearance ന്റെ ആവശ്യമില്ലെന്ന് സൂചന (14) ഹൈക്കോടതി വിധിന്യായത്തിൽ വ്യക്തമാക്കിയിട്ടുള്ളതും പൊല്യൂഷൻ കൺട്രോൾ ബോർഡ് തന്നെ NGT യിൽ റിപ്പോർട്ട് സമർപ്പിച്ചിട്ടുള്ളതുമാണ് ഈ സാഹചര്യത്തിൽ ഈ ക്യാറിയിൽ നിന്നും അമ്പതോളം വർഷം നിക്ഷേപം ചെയ്ത കരിങ്കല്ലിന്റെ അളവ് കണക്കാക്കി ആയതിന്മേൽ റോയൽറ്റിയും വില്പനയും ഈടാക്കുന്നതും Environmental Damages കണക്കാക്കാനായി നടപടി സ്വീകരിക്കുന്നതും നാളിതുവരെ നിയമാനുസൃത ക്യാറി പ്രവർത്തിപ്പിച്ചവരോട് ചെയ്യുന്ന അനീതിയാണ്.

ഈ ക്യാറിക്കെതിരെ ഇപ്പോൾ NGT യിൽ പരാതികൊടുത്ത വ്യക്തികൾ 2017 ൽ കേരള ഹൈക്കോടതിയിൽ WP(C)21713/2017 ഫയൽ ചെയ്തതിനെ തുടർന്ന് കോടതി ഉത്തരവ് പ്രകാരം അഡ്വക്കേറ്റ് കമ്മീഷൻ ബന്ധപ്പെട്ട എല്ലാ വകുപ്പ് ഉദ്യോഗസ്ഥരുടെയും സാന്നിധ്യത്തിൽ (List of attendees present during the High Court Advocate Commission Date 09-10-2017-Annexure 7) ക്യാറി പരിരോധിച്ച് ഈ ക്യാറിയിൽ നിയമലംഘനങ്ങൾ ഇല്ലെന്ന് കണ്ടെത്തി കോടതിയിൽ റിപ്പോർട്ട് കൊടുത്തിരുന്നതാണ്. ഈ കേസിൽ തന്നെ ഈ ക്യാറിയിൽ ശാസ്ത്രീയമായ രീതിയിലാണ് ഖനനം നടക്കുന്നതെന്ന് ജില്ലാ ജിയോളജിസ്റ്റും ഹൈ കോടതി മുമ്പാകെ റിപ്പോർട്ട് നൽകിയിരുന്നതാണ്. ഈ രണ്ട് റിപ്പോർട്ടുകളും പ്രകാരം മേല്പറഞ്ഞ റിട്ട് പെറ്റീഷൻ ഡിസ്മിസ് ചെയ്തതുമാണ് (വിധിന്യായത്തിന്റെ പകർപ്പ് ഉള്ളടക്കം ചെയ്യുന്നു. - Annexure 7A)

മേല്പറഞ്ഞ സാഹചര്യങ്ങളെല്ലാം പരിഗണിച്ച് ഞങ്ങളെ തുടർ നടപടികളിൽ നിന്ന് ഒഴിവാക്കുകയോ സാഹചര്യങ്ങൾ പരിഗണിച്ചശേഷം പുതിയ നോട്ടീസ് നൽകുകയോ ചെയ്യണമെന്ന് അപേക്ഷിക്കുന്നു.

വിശ്വസ്തതയോടെ

ഇ ഇന്ദിര



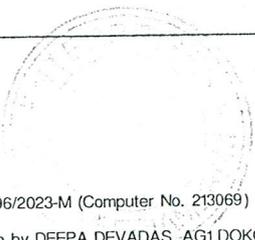
For, GEO ENTERPRISES

Managing Partner

17

Annexure Index

Sl No	Annexure No	Description	Verified
1	Annexure 1	ബാലുശ്ശേരി സബ് രജിസ്ട്രാർ ഓഫീസിലെ 659/1986 -ാം നമ്പർ ആധാരം	<input checked="" type="checkbox"/>
2	Annexure 2	മാധവൻ നായർ എന്ന വ്യക്തിയുടെ മൈനിങ്ങ് ആന്റ് ജിയോളജി ഡയറക്ടർ 1986 ഈർ അനുവദിച്ചിരുന്ന ക്വാറിയിലെ പെർമിറ്റിന്റെ പകർപ്പ്	<input checked="" type="checkbox"/>
3	Annexure 3	04-10-1987 ലെ 12 വർഷത്തേയ്ക്കുള്ള ജിയോ എൻ്റർപ്രൈസസിന്റെ ആദ്യ ക്വാറിയിലെ ലീസ്	<input checked="" type="checkbox"/>
4	Annexure 4	06-10-1994 ലെ 12 വർഷത്തേയ്ക്കുള്ള ജിയോ എൻ്റർപ്രൈസസിന്റെ രണ്ടാമത്തെ ക്വാറിയിലെ ലീസ്	<input checked="" type="checkbox"/>
5	Annexure 5 (A1)	അഡീഷണൽ റോയലിറ്റി 54/09-10	<input checked="" type="checkbox"/>
6	Annexure 5 (A2)	അഡീഷണൽ റോയലിറ്റി 299/10-11	<input checked="" type="checkbox"/>
7	Annexure 6 (A1)	അഡീഷണൽ റോയലിറ്റി 98/10-11	<input checked="" type="checkbox"/>
8	Annexure 6 (A2)	അഡീഷണൽ റോയലിറ്റി 165/11-12	<input checked="" type="checkbox"/>
9	Annexure 6 (A3)	അഡീഷണൽ റോയലിറ്റി 38/12-13	<input checked="" type="checkbox"/>
10	Annexure 6 (A4)	അഡീഷണൽ റോയലിറ്റി 4/13-14	<input checked="" type="checkbox"/>
11	Annexure 6 (A5)	അഡീഷണൽ റോയലിറ്റി 111/13-14	<input checked="" type="checkbox"/>
12	Annexure 6 (A6)	അഡീഷണൽ റോയലിറ്റി 36/14-15	<input checked="" type="checkbox"/>
13	Annexure 6 (A7)	അഡീഷണൽ റോയലിറ്റി 89/14-15	<input checked="" type="checkbox"/>
14	Annexure 7	List of attendees present during the HighCourt Advocate Commission Dated 09-10-2017	<input checked="" type="checkbox"/>
15	Annexure 7A	വിധിന്യായത്തിന്റെ പകർപ്പ് WP (C ) 21713 / 2017	<input checked="" type="checkbox"/>



From  
Indira.E  
Managing Partner GEO Enterprises  
Unnikulam  
Iyyad (PO)  
Kozhikode

To,  
District Geologist,  
Mining and Geology Department,  
District Office,  
Civil Station,  
Kozhikode -20

Sir,

Subject: Allegation of illegal mining. Further action - Show Cause Notice - Regarding reply.

Reference: -

1. Show Cause Notice No. DOKOZ-DMG/96/2023-M dated 20.03.2025
2. Case No. OA73/2023 (Earlier OA 294/2024-PB) before NCI
3. Application filed by the above institution in that office on 02-09-2023.
4. Application filed by the above institution in that office on 17-07-2024.
5. Application filled for Jio Enterprises on 03-09-2024 , by Aravindakshan K. K, Karuvarukandi (H), Iyyad (PO), under the Right to Information Act, 2005 to that office
6. Quarrying permit granted by the Director of Mining and Geology to Mr. Madhavan Nair on 17-12-1986.
7. 1986 Environment Protection Act.
8. EIA Notification dated 14.9. 2006
9. Hon. supreme court order in Deepak Kumar Vs State of Haryana Case dated 27. 02. 2012
10. Hon. supreme Court judgment in Thressiamma Jacob & Others Vs Geologist, Dept. of Mining & Geology. Palakkad dated 08-07-2013.
11. Kerala Minerals (Reservation of Rights) Act, 2021.
12. Kerala Minor Mineral Concession Rules, 1967
13. Kerala Minor Mineral Concession Rules, 2015.
14. Hon. Kerala High Court judgment dated 23-03-2015 in All Kerala River Protection Council Vs State of Kerala case no (WP(C)31148/2014 and other connected cases).
15. Quarrying Lease No. 308/87-88/7398/ G 13 /87 granted by the Director of Mining and Geology, on 04.10.1987 for a period of 12 years.

16. Quarrying Lease No. 278 /94-95 /4949 /M4 /94 granted by the Director of Mining and Geology on 06.10. 1994 for a period of 12 years.
17. Quarrying Lease No. 696 / 2009-2010 / 9758 /M3 /2009 granted by the Director of Mining and Geology on 22 -03 -2010 for a period of 12 years.

Your attention is drawn to the above references. It is seen that the notice in reference (1) has been given in connection with O A No : 73/2023 in reference (2). For the following reasons, it is hereby declared that the notice in reference (1) is not maintainable and is not just and not in accordance with common law.

1. A firm named Geo Enterprises purchased 5.9670 hectares of land belonging to Resurvey No. 29 in Sivapuram Village, Koyilandy Taluk, Kozhikode District, vide document number 659/1986 of the Balussery Sub-Registrar Office. Copy Enclosed as annexure-1. When we purchased this land, there was a quarry in operation at this place for many years. The office has not verified whether the quarrying lease was first granted on 04.10.1987 in the name of Geo Enterprises as per reference (15) after the quantity of quarrying removed from this quarry up to 1986 was recorded. This notice is issued without taking into account the quantity of quarrying removed from this place by the previous owners before 04.10.1987. As evidence that the quarry was being operated at this place before 04-10-1987, even before we purchased this land, a copy of a quarrying permit granted by the Director of Mining and Geology for one year to a person named Mr. Madhavan Nair is attached herewith. (Annexure - 2) We do not have any records of the quantity of granite removed from this place under this permit. It appears that the notice in reference (1) was issued not considered the records of the granite quarry operated by this person and other persons besides him.

2. We purchased this quarry site in 1986. After this a quarrying lease for 12 years was acquired for 0.9591 hectares of land under the procedure number 308/87-88 /7398/G13/87 dated 04-10-1987 of the Director of Mining and Geology. The period of which was up to 03-10-1999. [ Copy is submitted. Annexure -3] The quantity of granite removed by paying royalty under this lease has not been considered in the notice in reference ( 1 ). (We do not have the documents regarding the royalty paid for the removal of granite building stone for 12 years under this lease.)

3. While the above lease was in force, another lease was granted for an area of 2.1854 hectares with a term of up to 05-10-2006 as per the proceedings number 278/94-95/4949/M4/94 dated 06-10-1994 of the Director of Mining and Geology. [ Copy is submitted. Annexure -4] The quantity of granite removed by paying royalty under this lease has not been considered in the notice in reference ( 1 ). (We do not have the documents regarding the royalty paid for the removal of granite building stone for 12 years under this lease.)

4. After the expiry of the above lease, 2 CRPS Quarrying Permits were acquired. On 30-6-2008, 4000 passes were acquired under CRPS by paying a royalty of Rs. 1 lakh under Permit No. 15/08-09. On this same permit, 800 passes were acquired by paying an additional royalty of Rs. 40,000 under Rule 4 (1A) of the KMMC Rules, 1967. On 03-07-2009, 4000 passes were

acquired under CRPS by paying a royalty of Rs. 1 lakh under Permit No. 54/09-10. On this permit also, 800 passes were acquired by paying an additional royalty of Rs. 40,000. [Documents are produced. Annexure 5A (1), 5A (2)] The 16000 tonnes of Granite building stone removed on such 1600 passes has not been considered in the notice (1).

5. An application under the Right to Information Act was made to that office on 03-09-2024 to know the quantity of Granite building stone removed in connection with the mining activities carried out at the above-mentioned quarry from the commencement of the quarrying activities to 21-3-2010 and to obtain information regarding the royalty paid to the government during this period, but the information in this regard has not been available till date.

6. The quarrying lease number 696/2009 -2010/9758 /M3/2009 dated 22-03-2010 was granted by the Director of Mining and Geology after the expiry of the above lease. Under this lease, 8 CRPS permits were acquired from 21-07-2010 to 21-09-2015. Out of this, 800 passes were acquired by paying an additional royalty of Rs. 40,000 under Rule 4(1A) of the KMMC Rules, 1967 on permit No. 98/10-11 granted on 21-07-2010 and 1000 passes were acquired by paying an additional royalty of Rs. 50,000 on permit No. 299/10-11 granted on 02-02-2011.

7. The 5.9670 hectare land covered by Survey No. 29 in Sivapuram Village belongs to the Malabar region which was a part of the erstwhile Madras State. The Government of Kerala had no right over the minerals in the land held by private individuals in this region. The right over the minerals in the land held by private individuals was with the land owner himself. (See Rule 10 of Chapter 3 of the KMMC Rules, 1967, Rules 38 and 39 of Chapter 6 and Rules 20, 78, 79 of the KMMC Rules, 2015 prior to 01-04-2023) The Hon'ble Supreme Court has clarified in its judgment dated 08-07-2013, reference (10) that the right over the minerals in the land held by private individuals in the erstwhile Malabar region belongs to the private individual. This right was vested in the Government of Kerala by the Act of 2021 as per reference (11). This Act has retrospective effect from 30-12-2019. Therefore, it is seen that the right over the minerals in the above - mentioned area was vested in the Government only up to 30-12-2019. There are pending cases in the Kerala High Court regarding the fact that adequate compensation was not given to the landowners before vesting the right over the minerals in the Government under this Act. The matter has not been decided. However, in the present situation, it is illegal to collect the royalty price of the minerals mined from the above land before 30.12.2019 as per the KMMC rules.

8. Matter regarding calculation of Environmental Damages: -

Environment Protection Act came into force in 1986. Mining was done on the above land currently in the possession of Geo Enterprises even before 1986. It was as per EIA notification dated 14-09-2006 that Environmental Clearance (EC) was required for mining of minerals. As per this notification dated 14-09-2006 (before amendment) EC was required only for mining on land exceeding 5 hectares. EC was not required when we were granted lease for 0.9591 hectares on 04-10-1987, when we were granted lease for 2.1854 hectares on 06-10-

(21)

1994 and when we were granted lease on 22-03-2010. In the case of Deepak Kumar Vs State of Haryana, even when the Hon'ble Supreme Court passed an order on 27-02-2012, it was not ordered that environmental clearance should be obtained for the quarrying leases that were in existence at that time. The relevant part of the Hon'ble Supreme Court's order (Para 19) is given below.

We, in the meantime, order that leases of minor mineral including their renewal for an area of less than five hectares be granted by the States / Union Territories only after getting environmental clearance from the MoEF".

Following this order of the Supreme Court, the Division Bench in the case of All Kerala River Protection Council Vs State of Kerala and connected cases (WP(C) 31148/2014 and other connected cases) filed in the High Court of Kerala on 23-03-2015 ruled that quarrying leases granted before 27-02-2012 for an area up to 5 hectares are not required to obtain Environmental Clearance. It was also ordered that quarries which had acquired leases for an area up to 5 hectares before 27-02-2012 need not obtain EC till the expiry of the leases. After this order, the Department of Mining and Geology was asked to submit the mining plan and After submitting the same, we were allowed to continue mining till 18/04/2022 as per the mining permission granted under the lease. In the meantime, not once (from 04/10/1987 to 18/04/2022) did the Geology Department ask us to submit the EC.

Mining continued on the above land after 27-12-2012 with the permission of the Geology Department only for the lease period. For the above reasons, our quarry did not require Environmental Clearance from 1987 to 2022. It is not legal to calculate Environmental Damages without violating the terms of the EC. Even if it is argued that E C should have been obtained after the judgment of 27. 02. 2012 in Deepak Kumar's case, Environmental Damages should be calculated only for the Damages that occurred after the date of this. It is understood from this notice that the intention is to calculate Damages based on the mining that has been done since the beginning of this quarry. That is not fair. If we examine the place where the quarry was operated, it can be seen that there has been no environmental impact at the place where the mining was done for 50 years.

In the above-mentioned quarry, the total quantity of granite removed from the quarry before the first lease was granted to us on 04-10-1987, the total quantity of granite removed from the quarry before the grant of another lease on 06.10.1994, and the total quantity of granite removed from the quarry before the grant of lease on 22-03-2010. In the above- mentioned Deepak Kumar case, as per the order of the Supreme Court dated 7-02-2012, the records of the said office regarding the total quantity of granite removed from the quarry up to the date 30.02.2012 this have not been received. Hon. As per the order of NGT, the quantity of granite mined after 27-02-2012 is to be given to Pollution Control Board for calculating Environmental Damage. We have paid royalty for this quantity. It has been clarified in the High Court judgment that there is no need for Environmental Clearance from 27-02-2012 till the expiry of the lease (14) and the Pollution Control Board itself has submitted a report to NGT. In this situation, charging

royalty and price on the quantity of granite removed from this quarry for about fifty years and taking action to calculate Environmental Damages is an injustice done to those who have been operating the quarry legally till date.

The persons who have now filed a complaint with the NGT against this quarry, filed WP(C)21713/2017 in the Kerala High Court in 2017, and as per the court order, the Advocate Commission had inspected the quarry in the presence of all the concerned departmental officials (List of attendees present during the High Court Advocate Commission Date 09-10-2017-Annexure 7) and had submitted a report to the court finding that there were no violations in this quarry. In this case, the District Geologist had also submitted a report before the High Court stating that the mining is being done in this quarry in a scientific manner. Based on both these reports, the above writ petition was dismissed (Copy of the judgment is attached. - Annexure 7A)

Considering all the above circumstances, we request that we be exempted from further proceedings or be issued a fresh notice after considering the circumstances.

Faithfully

E. Indira

ANNEXURE 4

മൈനിംഗ് ആൻറ് ജിയോളജി വകുപ്പ്, കോഴിക്കോട് ജില്ലാ ജിയോളജിസ്റ്റിന്റെ  
നടപടിക്രമങ്ങൾ

(ഹാജർ : ഡോ. മഞ്ജു .സി.എസ്, ജിയോളജിസ്റ്റ് )

വിഷയം:- വനിയും വനിജനങ്ങളും-അനധികൃത വനനം ക്വാറിയിങ് ലീസ് തുടർ നടപടി സ്വീകരിക്കുന്നത് -സംബന്ധിച്ച്

- സൂചന :-
- (1) 2015 ലെ കേരള മൈനർ മിനറൽ കൺസഷൻ ചട്ടങ്ങൾ.
  - (2) 2023 ലെ കേരള മൈനർ മിനറൽ കൺസഷൻ ഭേദഗതി ചട്ടങ്ങൾ.
  - (3) 22.03.2010 ലെ 696/2009-10/9758/M3/2008/DMG ലെ നടപടിക്രമം
  - (4) NGT മുൻപാകെ ശ്രീ ബാലൻ . സി. കെ ഫയൽ ചെയ്ത OA73/2023 (Earlier OA 294/2024-PB) നമ്പർ കേസ്
  - (5) താലൂക്ക് സർവ്വേയർ 10.06.2024 തീയതി തയ്യാറാക്കി നൽകിയ സ്കെച്ച്
  - (6) 07.12.2024 തീയതിയിലെ സ്ഥല പരിശോധന
  - (7) 20.03.2025 ലെ DOKOZ-DMG/96/2023-M നമ്പർ കാരണം കാണിക്കൽ നോട്ടീസ്
  - (8) താങ്കളുടെ 29.03.2025 തീയതിയിലെ അപേക്ഷ
  - (8) 23.04.2025 ലെ താങ്കൾ സമർപ്പിച്ച മറുപടി

15/2025-26/DOKOZ-DMG/96/2023-M

12.06.2025

ഉത്തരവ്

കോഴിക്കോട് ജില്ലയിൽ കൊയിലാണ്ടി താലൂക്കിൽ ശിവപുരം ഡിപ്ലോജിൽ റീസർവ്വേ നമ്പർ 29 പാർട്ടിൽപ്പെട്ട 2.6305 ഹെക്ടർ സ്ഥലത്തു കരിങ്കല്ല് വനനത്തിന് സൂചന (3) പ്രകാരം 18.04.2022 കാലാവധി വരെ ക്വാറിയിങ് ലീസ് അനുവദിച്ചിട്ടുണ്ട്. ബഹു നാഷണൽ ഗ്രീൻ ട്രൈബ്യൂണൽ മുൻപാകെ ശ്രീ. ബാലൻ .സി.കെ ഫയൽ ചെയ്ത സൂചന (4) കേസിലെ ഉത്തരവിന്റെ അടിസ്ഥാനത്തിൽ ക്വാറിയിങ് ലീസ് സർവ്വേയർ പരിശോധന നടത്തി സൂചന (5) സ്കെച്ച് ലഭ്യമാക്കിയിട്ടുള്ളതിന്റെ അടിസ്ഥാനത്തിൽ വനനം ചെയ്ത കരിങ്കല്ലിന്റെ അളവ് തിട്ടപ്പെടുത്തി സൂചന (7) കാരണം കാണിക്കൽ നോട്ടീസ് നൽകിയിരുന്നു. ഇതിന് താങ്കൾ സൂചന (8) പ്രകാരം സമർപ്പിച്ച മറുപടിയിൽ Annexure 2 ആയി രേഖപ്പെടുത്തിയിട്ടുള്ള ശ്രീ .ഇ. മാധവൻ നായർ ന് അനുവദിച്ച 17.12.1986 ലെ 54/86-87/MS/GS/7744/G13/86 നമ്പർ ക്വാറിയിങ് പെർമിറ്റ് പ്രകാരം ക്വാറി പ്രവർത്തിച്ചിരുന്നതാണ് എന്നാൽ പെർമിറ്റിന്റെ അടിസ്ഥാനത്തിൽ വനനം ചെയ്ത കരിങ്കല്ലിന്റെ അളവ് വ്യക്തമല്ലായെന്നും അറിയിച്ചിട്ടുണ്ട്. കൂടാതെ 1986 ലാണ് മേൽ സ്ഥലം വാങ്ങുന്നതെന്നും 12 വർഷകാലയളവിൽ 04.10.1987 ലെ ഡയറക്ടറുടെ നടപടിക്രമം പ്രകാരം 0.9591 ഹെക്ടർ സ്ഥലത്ത് No.308/87-88/7398/G13/87 ക്വാറിയിങ് ലീസും , 06.10.1994 ലെ No.278/94-95/4949/M4/94 നടപടിക്രമം പ്രകാരം 2.1854 ഹെക്ടർ സ്ഥലത്ത് 05.10.2006 വരെ ക്വാറിയിങ് ലീസ് ഉണ്ടായിരുന്നതാലും എന്നാൽ ഇത്

സംബന്ധിച്ച കരസ്ഥമാക്കിയ മൂവേമെന്റ് പെർമിറ്റിംഗ് വിവരം ഒന്നും ലഭ്യമായിട്ടില്ലായെന്നും അറിയിച്ചിട്ടുണ്ട്. ഓഫീസ് രേഖകൾ പരിശോധിച്ചതിലും ക്വാറിയിൻ്റെ ലിസ്റ്റ് പ്രകാരം അനുവദിച്ചിട്ടുള്ള മൂവ്ചെൻറ് പെർമിറ്റുകൾ പരിശോധിച്ചതിലും 06.10.1994 ലെ No.273/94-95/4949/M4/94 ലിസ്റ്റ് വിവരങ്ങൾ മാത്രമാണ് ലഭ്യമായിട്ടുള്ളത്. ഈ ഓഫീസിൽ നിന്നും അനുമതി നൽകിയതും മൂവ്ചെൻറ് പെർമിറ്റ് അനുവദിച്ചിരുന്നതുമായി ബന്ധപ്പെട്ട രേഖകളുടെ പകർപ്പുകൾ താങ്കളുടേക്ക് ആവശ്യമെങ്കിൽ നേരിട്ട് കൈപ്പറ്റാവുന്നതാണ്. താങ്കളുടെ മറുപടിയിൽ para (7) പ്രകാരം രേഖപ്പെടുത്തിയിട്ടുള്ളതും ശിവപുരം വില്ലേജിലെ സർവ്വേ നമ്പർ 29 പ്ലാറ്റ് 5.9670 ഹെക്ടർ സ്ഥലം പഴയ മദ്രാസ് സ്റ്റേറ്റിൻ്റെ ഭാഗമായ മലബാർ മേഖലയിൽപ്പെട്ടതാണെന്നും സ്വകാര്യ വ്യക്തികളുടെ കൈവശത്തിലുള്ള ഭൂമിയിലെ ധാതുക്കളിന്മേലുള്ള അവകാശം സ്ഥലമുടമയ്ക്കാണെന്ന് എന്നാണ് ഇത് സംബന്ധിച്ച രേഖകളോ കോടതി ഉത്തരവുകളോ താങ്കൾ ഹാജരാക്കിയിട്ടില്ലാത്തതാണ്. എൻവൈറൺമെന്റൽ ഡയറക്ടർ കണക്കാക്കുന്ന വിഷയം സംബന്ധിച്ച നടപടി സ്വീകരിക്കുന്നത് ഈ ഓഫീസിൻ്റെ പരിധിയിൽപ്പെടുന്ന വിഷയമല്ല എന്ന് അറിയിക്കുന്നു. ഓരോ കാലഘട്ടങ്ങളിൽ നടത്തുന്ന പരിശോധന പ്രകാരമുള്ള റിപ്പോർട്ടുകളാണ് ഓഫീസിൽ നിന്നും ബഹു കോടതി മുൻപാകെ സമർപ്പിക്കുന്നത്. സൂചന (5) പ്രകാരം അനധികൃത ഖനനം നടത്തിയതായി തിട്ടപ്പെടുത്തിയിട്ടുള്ളത് പ്രകാരമുള്ള നടപടികളിൽ നിന്നും താങ്കളെ ഒഴിവാക്കാൻ നിർവാഹമില്ലായെന്ന് അറിയിച്ചുകൊള്ളുന്നു. മേൽ ക്വാറിയിൻ്റെ ലിസ്റ്റിലും ഇതിനോട് ചേർന്ന ഭാഗങ്ങളിൽ ഖനനം ചെയ്ത കരിങ്കല്ല് റിപ്പോർട്ടുകൾ അടാലത്തിൽ പരിഗണിച്ച് തിട്ടപ്പെടുത്തിയ വിവരങ്ങൾ ചുവടെ ചേർക്കുന്നു.

സൂചന 5 പ്രകാരം താലൂക്ക് സർവ്വേയർ നൽകിയ സ്റ്റേഷൻ ക്വാറിയിൻ്റെ ലിസ്റ്റിൽ നിന്നും ഖനനം ചെയ്ത കരിങ്കല്ല് റിപ്പോർട്ടിൻ്റെ അളവ്	445545.950 M <sup>3</sup>
വാട്ടർ ലോഗ്ഡ് ആയി സ്റ്റേഷൻ രേഖപ്പെടുത്തിയിട്ടുള്ളതും ക്വാറിയിൻ്റെ ലിസ്റ്റിൽ ഉൾപ്പെടുത്തുമായ ഭാഗത്ത് നിന്നും ഖനനം ചെയ്ത കരിങ്കല്ല് റിപ്പോർട്ടിൻ്റെ അളവ്	155560.100 M <sup>3</sup>
ബഹർ സോണിൽ നിന്നും ഖനനം ചെയ്ത കരിങ്കല്ല് റിപ്പോർട്ടിൻ്റെ അളവ്	79911.740 M <sup>3</sup>
വാട്ടർ ലോഗ്ഡ് ആയി രേഖപ്പെടുത്തിയിട്ടുള്ള ബഹർ സോണിൽ നിന്നും ഖനനം ചെയ്ത കരിങ്കല്ല് റിപ്പോർട്ടിൻ്റെ അളവ്	10283.400 M <sup>3</sup>
ക്വാറിയിൻ്റെ ലിസ്റ്റിനു പുറത്തു നിന്നും ഖനനം ചെയ്ത കരിങ്കല്ല് റിപ്പോർട്ടിൻ്റെ അളവ്	187258.420 M <sup>3</sup>
വാട്ടർ ലോഗ്ഡ് ആയി രേഖപ്പെടുത്തിയിട്ടുള്ള ക്വാറിയിൻ്റെ ലിസ്റ്റിനു പുറത്തു നിന്നും ഖനനം ചെയ്ത കരിങ്കല്ല് റിപ്പോർട്ടിൻ്റെ അളവ്	2321 M <sup>3</sup>
ക്വാറിയിൻ്റെ ലിസ്റ്റിൽ നിന്നും ആകെ ഖനനം ചെയ്ത കരിങ്കല്ല് റിപ്പോർട്ടിൻ്റെ അളവ്	880949.61 M <sup>3</sup> =2202374.025 MT .....(I)
ക്വാറിയിൻ്റെ ലിസ്റ്റിൽ ഉൾപ്പെടുന്ന സ്ഥലത്ത് അനുമതി നൽകിയിട്ടുള്ള കരിങ്കല്ല് റിപ്പോർട്ടിൻ്റെ അളവ്	526333.602 MT..(II)

25

അനധികൃത വനനത്തിന് തുക ഒടുക്കിയ കരിങ്കല്ലിന്റെ അളവ്	38186 MT
അനധികൃതമായി വനനം ചെയ്ത കരിങ്കല്ലിന്റെ അളവ് (I-II)	=1676040.423 MT

അനധികൃത വനനം സൂചന 8 അപേക്ഷ പ്രകാരം അദാലത്തിൽ പരിഗണിച്ചതിൽ അനധികൃതമായി വനനം ചെയ്ത് 1676040.423 MT കരിങ്കല്ലിന്റെ റോയൽറ്റി, വില ഇനത്തിൽ ₹55184520/- രൂപയും പിഴ ഇനത്തിൽ ₹500000/- രൂപയും ചേർത്ത് ₹5,56,84,520 /- (അഞ്ച് കോടി അൻപത്തി ആറ് ലക്ഷത്തി എൺപത്തിനാലായിരത്തി അഞ്ഞൂറ്റി ഇരുപത് രൂപ) ഈ ഓഫീസിൽ ഒടുക്കേണ്ടതാണ്. അല്ലാത്തപക്ഷം കേരള മൈനർ മിനറൽ കൺസെഷൻ ഭേദഗതി ചട്ടം 2023 പ്രകാരം നടപടി സ്വീകരിക്കുന്നതാണെന്ന് അറിയിച്ചുകൊള്ളുന്നു.

വിശ്വസ്തയോടെ

ജിയോളജിസ്റ്റ്,

Signed by Manju C S

കോഴിക്കോട്

Date: 12-06-2025 16:45:08

സ്വീകർത്താവ്: ശ്രീമതി. ഇന്ദിര .ഇ, മാനേജിങ് പാർട്ണർ ജിയോ എൻവയോൺമെന്റൽ, വീര്യംബം

26

ANNEXURE 4

**Proceedings of the District Geologist, Mining and Geology Department, Kozhikode**  
(Present: Dr. Manju C.S, Geologist)

Subject:-

Mines and Minerals- Further action against illegal mining- regarding.

Reference:-

- (1) Kerala Minor Mineral Concession Rules, 2015.
- (2) Kerala Minor Mineral Concession Amendment Rules, 2023
- (3) Proceeding order no 696/2009-10/9758/M3/2008 dated 22.03.2010
- (4) Case No. OA73/2023 (Earlier OA 294/2024-PB) filed by Mr. Balan CK before NGT
- (5) Sketch prepared and submitted by the Taluk Surveyor on 10.06.2024
- (6) Site inspection dated 07.12.2024
- (7) Show Cause Notice No. DOKOZ-DMG/96/2023-M dated 20.03.2025
- (8) Your application dated 29.03.2025
- (9) Your reply submitted on 23.04.2025

**15/2025-26/DOKOZ-DMG/96/2023-M**

**Dated-12.06.2025**

**ORDER**

A quarrying lease was granted for the extraction of minerals from 2.6305 hectares of land in Reserve No. 29 of Sivapuram Village, Koyilandy Taluk, Kozhikode District, valid up to 18.04.2022, as per reference (3). Pursuant to the order in the case filed by Mr. Balan C.K before the Hon'ble National Green Tribunal, as referred to in reference (4), and the sketch prepared and submitted by the Taluk Surveyor (reference 5), a show cause notice was issued vide reference (7). In response, a reply was submitted by you as per reference (8). In your reply, it was stated that the quarry was being operated under Quarrying Permit No. 54/86-87 MS/GS/7744 G13/86 dated 17.12.1986, granted to Mr. E. Madhavan Nair and recorded as Annexure 2. However, the quantity of material excavated under this permit could not be ascertained. Furthermore, the aforementioned land was purchased in 1986, and subsequently, two separate quarrying leases were granted: A lease for 0.9591 hectares as per proceedings Order No. 308/87-88/7398/G13/87 dated 04.10.1987, and a lease for 2.1854 hectares as per proceedings Order No. 278/94-95/4949/M4/94 dated 06.10.1994, valid until 05.10.2006. However, it has been informed that no records regarding the movement permits obtained under these leases are available. Upon examination of this office's records, details of the quarrying lease under proceedings Order No. 278/94-95/4949/M4/94 dated 06.10.1994 were retrieved. If you require documents related to the movement permits issued, you may obtain certified copies directly from this office. Additionally, in your reply, you did not submit any supporting documents or court orders to substantiate the claim that the 5.9670 hectares of land in Survey No. 29 of Sivapuram Village belong to the Malabar region, formerly part of the erstwhile Madras State, or to prove that the private landowner holds mineral rights over the said land, as

27

noted under para (7). It is further informed that the assessment of environmental damage does not fall within the jurisdiction of this office. This office submits reports based on inspections conducted during various periods to the Hon'ble High Court. It is hereby notified that you are not exempt from the actions initiated based on the findings of illegal mining as referred to in reference (5). The quantity of Granite Building Stone (GBS) excavated from the quarrying lease area and adjoining areas has been considered during the Adalath proceedings, and the relevant details are provided below.

According to reference 5, the quantity of granite quarried from the quarrying lease in the sketch given by the Taluk Surveyor	445545.950 m <sup>3</sup>
Quantity of granite quarried from the area covered by the Quarrying Lease shown in the sketch as water logged	155560.100 m <sup>3</sup>
Excavated quantity of GBS from the buffer zone	79911.740 m <sup>3</sup>
Excavated quantity of GBS from the buffer zone recorded as water logged	10283.400 m <sup>3</sup>
Excavated quantity of GBS from outside the quarrying lease area	187258.420
Excavated quantity of GBS from outside the quarrying lease area recorded as water logged	2321
Total Excavated quantity of GBS from the lease area	880949.61 2202374.025 MT----(I)
Permitted quantity of GBS to excavated from lease area	526333.602 MT---(II)
Compounded quantity of GBS for illegal mining	38186 MT
Illegally Excavated quantity of GBS (I-II)	1676040.423 MT

As per the assessment conducted, the quantity of illegally quarried granite building stone has been determined as 16, 76,040.423 metric tonnes (MT). Accordingly, the royalty and price payable for the said quantity amounts to ₹5, 51, 84,520/-. In addition, a fine of ₹5, 00,000/- has been imposed. Hence, the total amount payable to this office is ₹5, 56, 84,520/- (Rupees Five Crore Fifty-Six Lakh Eighty-Four Thousand Five Hundred and Twenty only). You are hereby directed to remit the above amount without delay. Failure to comply will result in appropriate legal action being initiated under the Kerala Minor Mineral Concession (Amendment) Rules, 2023.

Faithfully

28

Manju CS

Geologist, Kozhikode

Recipient:

1. Mrs. Indira.E, Managing Partner GEO Enterprises, Viriyambram

Copy to:

1. Village Officer, Sivapuram Village

"ഭരണഭാഷ- മാതൃഭാഷ"



കേരള സർക്കാർ

സംഗ്രഹം



വ്യവസായ വകുപ്പ് - മൈനിംഗ് & ജിയോളജി - 31/03/2023 -ലെ KMMC, KMPIMST ചട്ടങ്ങളിലെ ഭേദഗതി - അധിക ഖനന/അനധികൃത ഖനന കുടിശ്ശിക നിവാരണ അദാലത്ത് 2023 സംഘടിപ്പിക്കുന്നതിന് അനുമതി നൽകിയും അദാലത്തിന് മാനദണ്ഡങ്ങൾ പുറപ്പെടുവിക്കും - ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

**വ്യവസായ (എ) വകുപ്പ്**

സ.ഉ.(കൈ) നം.61/2023/ID തീയതി,തിരുവനന്തപുരം, 25-08-2023

- പരാമർശം:-
1. 31/03/2023-ലെ സ.ഉ. (പി) നം. 37/2023/പുവ
  2. 31/03/2023-ലെ സ.ഉ. (പി) നം. 38/2023/വ്യവ
  3. വ്യവസായ വകുപ്പ് പ്രിൻസിപ്പൽ സെക്രട്ടറിയുടെ അധ്യക്ഷതയിൽ ചേർന്ന 26/04/2023 തീയതിയിലെ യോഗതീരുമാനം
  4. മൈനിംഗ് & ജിയോളജി ഡയറക്ടറുടെ 02/06/2023, 22/07/2023 തീയതികളിലെ ഡിഎംജി/3401/2022-എം.5 നമ്പർ കത്തുകൾ

**ഉത്തരവ്**

സംസ്ഥാനത്തെ ഖനന മേഖല മുഴുവൻ ആധുനികവൽക്കരിക്കാനും ശാസ്ത്രീയവൽക്കരിക്കാനും ഈ മേഖല സുതാര്യമാക്കുന്നതിനും സർക്കാരിന് ഉണ്ടാകുന്ന വരുമാനനഷ്ടം ഒഴിവാക്കുന്നതിനുമായി കേരള മൈനർ മിനറൽ കൺസഷൻ ചട്ടം -2015-ലും കേരള മിനറൽ (പ്രിവൻഷൻ ഓഫ് ഇല്ലീഗൽ മൈനിംഗ്, സ്റ്റോറേജ് & ട്രാൻസ്പോർട്ടേഷൻ) ചട്ടം -2015-ലും പരാമർശം (1) (2) പ്രകാരം ഭേദഗതികൾ വരുത്തിയിട്ടുണ്ട്.

2) 31.03.2023 ലെ KMMC, KMPIMST ചട്ട ഭേദഗതി വന്നതിന് ശേഷം സംസ്ഥാനത്തെ ക്വാറി മേഖലയിലെ വിഷയങ്ങൾ ചർച്ച ചെയ്യുന്നതിനായി വ്യവസായ വകുപ്പ് പ്രിൻസിപ്പൽ സെക്രട്ടറിയുടെ അധ്യക്ഷതയിൽ 26/04/2023-ൽ ചേർന്ന യോഗത്തിൽ 2023 മാർച്ച് 31 വരെ അനുമതിയോടെ പ്രവർത്തിച്ചിരുന്ന ഖനനമേഖലയിൽ സംഭവിച്ചിട്ടുള്ള പിഴവുകൾ രജിയാക്കുവാൻ 2023 ജൂലൈ 31 വരെ സമയം അനുവദിക്കുകയും ആയതിന് ശേഷം ഉള്ള കേസുകളിൽ അദാലത്തുകൾ നടത്തുന്നതിന് ശുപാർശ സമർപ്പിക്കുവാൻ മൈനിംഗ് & ജിയോളജി വകുപ്പ് ഡയറക്ടർക്ക് നിർദ്ദേശം നൽകിയിരുന്നു. ആയതിന്റെ അടിസ്ഥാനത്തിൽ പരാമർശം (4) പ്രകാരം മൈനിംഗ് & ജിയോളജി ഡയറക്ടർ അദാലത്ത് നടത്തുന്നതിനുള്ള ശുപാർശ സമർപ്പിച്ചിട്ടുണ്ട്.

3) മൈനിംഗ് & ജിയോളജി ഡയറക്ടർ സമർപ്പിച്ച ശുപാർശ സർക്കാർ വിശദമായി പരിശോധിച്ചു. ഖനന മേഖലയിലെ കുറ്റം രജിയാക്കുന്നതിന് അനുവദിച്ചിരുന്ന സമയപരിധി അവസാനിച്ചതിനാൽ ഓരോ ജില്ലയിലും ചുവടെ ചേർത്തിരിക്കുന്ന മാർഗ്ഗനിർദ്ദേശങ്ങൾക്കനുസൃതമായി അദാലത്തുകൾ സംഘടിപ്പിക്കുന്നതിന് അനുമതി നൽകി കൊണ്ടും, അപ്രകാരം സംഘടിപ്പിക്കുന്ന അദാലത്തുകൾക്ക് മാനദണ്ഡം നിശ്ചയിച്ചും, ഓരോ കാലഘട്ടത്തിലേയും അനധികൃത ഖനനത്തിന് അനുസരിച്ച് അതതു കാലഘട്ടത്തിൽ നിലവിൽ ഉണ്ടായിരുന്ന ചട്ട പ്രകാരമുള്ള പിഴ ഈടാക്കുന്നതിന് കോമ്പൗണ്ടിംഗ് സ്കീം നടപ്പിലാക്കിക്കൊണ്ടും, അതായത് അതതു കാലഘട്ടത്തിലുള്ള ചട്ടപ്രകാരമുള്ള റോയൽറ്റി, വില ചുവടെ ചേർത്തിരിക്കും പ്രകാരം എക്സിക്യൂട്ടീവ് നിരക്കനുസരിച്ചുള്ള കോമ്പൗണ്ടിംഗ് ഫീസ് എന്നിവ ഈടാക്കുവാനും, അദാലത്തിൽ വരുന്ന കേസുകൾ മാത്രമായി പരമാവധി 6 തുല്യമാസ ഗഡുക്കളായി പിഴ തുക ഈടാക്കുന്നതിന് ജില്ലാ ജിയോളജിസ്റ്റുമാർക്ക് അധികാരം നൽകിക്കൊണ്ടും, 2023

സെപ്റ്റംബർ, ഒക്ടോബർ മാസങ്ങളിലായി എല്ലാ ജില്ലകളിലേയും അദാവത്തുകൾ പൂർത്തീകരിക്കുന്നതിനുള്ള നടപടി സ്വീകരിക്കണമെന്ന് നിർദ്ദേശം നൽകുകയും ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

മാർഗ്ഗ നിർദ്ദേശങ്ങൾ

എ. അപേക്ഷകൻ സ്വീകരിക്കേണ്ട നടപടികൾ

1) അപേക്ഷകന് ആ സ്ഥലത്ത് ആദ്യം മുതൽ ലഭിച്ച താഴെ പറയുന്ന എല്ലാ അനുമതി രേഖകളുടെയും പകർപ്പുകൾ ഹാജരാക്കുക.

- a. ലഭിച്ച എല്ലാ ഖനനാനുമതികളും (കാറിയിംഗ് ലീസ്/കാറിയിംഗ് പെർമിറ്റ്)
- b. ലഭിച്ച എല്ലാ ഖനനാനുമതിക്കും സമർപ്പിച്ച സർവ്വേ മാപ്പുകളും കൈവശാവകാശ സർട്ടിഫിക്കറ്റുകളും (ലഭ്യമെങ്കിൽ)
- c. ലഭിച്ച ഓരോ അനുമതിക്കും അനുബന്ധിച്ച ഖനനാനുമതിയുടെ അളവ്.
- d. അധികമായി/ അനധികൃതമായി ഖനനം ചെയ്ത നീക്കിയ ധാതുവിന്റെ അളവ്.
- e. ഖനനാനുമതി ഉണ്ടെങ്കിൽ അവസാനം വകുപ്പിൽ സമർപ്പിച്ച സർവ്വേ മാപ്പിന്റെ കോപ്പിയും പുതിയ കൈവശാവകാശ സർട്ടിഫിക്കറ്റും.
- f. ഖനനാനുമതികൾ ഒന്നും നിലവിൽ ഇല്ലെങ്കിൽ കാറിയിംഗ് പെർമിറ്റിനു വില്ലേജ് ഓഫീസറിൽ കറയാത്തതും കാറിയിംഗ് ലീസിനു തഹസിൽദാറിൽ കറയാത്തതും ആയ റവന്യൂ അധികാരികൾ ഒപ്പുവച്ച സ്ഥലത്തിന്റെ ഒറിജിനൽ സർവ്വേ മാപ്പും (ആയതിൽ മുൻപ് അനുബന്ധിച്ച എല്ലാ മാപ്പുകൾ ഉൾപ്പെടുത്തിയിരിക്കണം) കൈവശാവകാശ സർട്ടിഫിക്കറ്റും.
- g. ഖനനാനുമതിയുടെ വെളിയിൽ ഖനനം ചെയ്തിട്ടുണ്ടെങ്കിൽ ഖനനം ചെയ്ത ഭാഗത്തിന്റെ വില്ലേജ് ഓഫീസറിൽ കറയാത്ത റവന്യൂ അധികാരികൾ ഒപ്പുവച്ച ഒറിജിനൽ സർവ്വേ മാപ്പും കൈവശാവകാശ സർട്ടിഫിക്കറ്റും
- h. നാളിതുവരെ അനധികൃത ഖനനത്തിനായി ഒടുക്കിയ പിഴ തുക (ചെല്ലാൻ സഹിതം)

2) ആധുനിക സാങ്കേതിക വിദ്യ (Total Station, Drone lidar survey etc) ഉപയോഗിച്ച് സ്വന്തം സ്ഥലം അളന്ന് തിട്ടപ്പെടുത്തി ഖനനാനുമതിയോടുകൂടി ഖനനം ചെയ്ത നീക്കിയ ധാതുവിന്റെ അളവും അധികമായി/ അനധികൃതമായി ഖനനം ചെയ്ത നീക്കിയ ധാതുവിന്റെ അളവും കൃത്യമായി വേർതിരിച്ച് ആയവയുടെ പ്ലാൻ, സെക്ഷൻ മുതലായവ ഉൾപ്പെടുത്തിയ ഒരു സമഗ്ര റിപ്പോർട്ട് RQP യെ കൊണ്ട് തയ്യാറാക്കിച്ച് ജില്ലാ ജിയോളജിസ്റ്റിന് 90 ദിവസത്തിനുള്ളിൽ കൈമാറുക.

3) കാറിയിംഗ് ലീസ്/കാറിയിംഗ് പെർമിറ്റ് ഉടമ താൻ സമർപ്പിച്ച രേഖകൾ സത്യസന്ധമാണ് എന്നും, തെറ്റായി ബോധ്യപ്പെട്ടാൽ നിയമനടപടികൾ അനുസരിക്കാൻ തയ്യാറാണ് എന്നുമുള്ള നോട്ടരൈസ്റ്റ് ചെയ്ത സത്യവാങ്മൂലം ലഭ്യമാക്കുക.

ബി) ജില്ലാ ജിയോളജിസ്റ്റിന്റെ ചുമതലകൾ

1) ഇപ്രകാരം സമർപ്പിച്ച രേഖകൾ പരിശോധിച്ച്, സ്ഥലപരിശോധന നടത്തി, രേഖകളും നൽകിയ അളവുകളും സ്വീകരിക്കാവുന്നതാണ്. ജില്ലാ സ്റ്റാഫിന്റെ സേവനവും ഉപയോഗിക്കാവുന്നതാണ്.

- 2) ചട്ടപ്രകാരവും നിശ്ചയിച്ച മാനദണ്ഡപ്രകാരവുമുള്ള പെനാൽറ്റി നിശ്ചയിക്കുക.
- 3) ഗഡുക്കൾ മാർഗ്ഗനിർദ്ദേശ പ്രകാരം അടച്ചുതീർത്തു എന്ന് ഉറപ്പുവരുത്തുക.
- 4) തവണകൾ ഒടുക്കുന്നതിൽ വീഴ്ച വരുത്തിയാൽ റവന്യൂ റിക്കവറി നടപടികൾ സ്വീകരിക്കുക.

സി) അധികമായി/ അനധികൃതമായി ഖനനം ചെയ്ത നീക്കിയ ധാതുവിന്റെ പെനാൽറ്റി തുക നിശ്ചയിക്കുന്നതിന് ഉള്ള മാർഗ്ഗനിർദ്ദേശം.

1. അധികമായി/ അനധികൃതമായി ഖനനം ചെയ്ത നീക്കിയ ധാതു ഏതു കാലഘട്ടത്തിൽ ആണ് ഖനനം ചെയ്തത് എന്ന് അപേക്ഷകൻ സമർപ്പിക്കുന്ന രേഖകളും റിപ്പോർട്ടും മാപ്പും സ്ഥലവും പരിശോധന നടത്തി ബോധ്യപ്പെടുന്നപക്ഷം (ഇതിലേക്കായി ഗുണിത ഏർത്ത് ഇമേജ് പരിശോധിക്കാവുന്നതാണ്) ടി കാലഘട്ടം കണക്കാക്കി ടി സമയം നിലവിൽ ഉള്ള ചട്ടപ്രകാരം നടപടി സ്വീകരിക്കുക.

2. നിലവിൽ ഖനനാനുമതി ഉണ്ടായിരിക്കുകയും അധികമായി/ അനധികൃതമായി ഖനനം ചെയ്ത നീക്കിയ ധാതു ഏതു കാലഘട്ടത്തിൽ ആണ് ഖനനം ചെയ്തതെന്ന് രേഖകളും റിപ്പോർട്ടും മാപ്പും സ്ഥലവും പരിശോധന നടത്തി ബോധ്യപ്പെടാത്തപക്ഷം താഴെ പറയുന്ന രീതിയിൽ പെനാൽറ്റി നിശ്ചയിക്കുക (നിലവിൽ ഖനനാനുമതിക്കുള്ള അപേക്ഷയുള്ള ഫയലുകളും ഇത്തരത്തിൽ പരിഗണിക്കുക)

a. സർക്കാർ റോയൽറ്റി റിവിഷൻ നടത്തിയിരിക്കുന്നതിന്റെ അടിസ്ഥാനത്തിൽ

- 01.02.1985 വരെ 0.50/- രൂപ
- 24.01.1989 വരെ 1.00/- രൂപ
- 03.06.1992 വരെ 2.00/- രൂപ
- 01.04.1997 വരെ 8.00/- രൂപ
- 05.01.2015 വരെ 16.00/- രൂപ
- 31.03. 2023 വരെ 24/- രൂപ

b. അനുമതി ലഭിച്ച് കടത്തികൊണ്ടു പോയ ധാതുവിന്റെ അളവ് കണക്കാക്കി ആയതു ചുവടെ ചേർക്കുംപ്രകാരം കാലഘട്ടങ്ങൾ വേർതിരിച്ച് കണക്കാക്കുക.

- 1985 മുൻപ്,
- 1985 മുതൽ - 1989 വരെ
- 1989 മുതൽ - 1992 വരെ
- 1992 മുതൽ -1997 വരെ
- 1997 മുതൽ - 2015 വരെ
- 2015 മുതൽ - 31/03/2023 വരെ

c. അനുവദിച്ച കടത്തികൊണ്ടു പോയി എന്ന് കണക്കാക്കിയ അതേ അനുപാതത്തിൽ തന്നെ അനധികൃത ഖനനം നടന്നു എന്ന് കണക്കാക്കുക.

d. ഓരോ കാലഘട്ടത്തിലെ അനധികൃത ഖനനത്തിനും അനുസരിച്ച് അതതു കാലഘട്ടത്തിൽ നിലവിൽ ഉണ്ടായിരുന്ന ചട്ട പ്രകാരം നടപടി സ്വീകരിക്കുക.

3. നിലവിൽ ഖനന അനുമതികൾ ഒന്നും ഇല്ലാ എങ്കിൽ ഹാജരാക്കുന്ന രേഖകളുടെ ആധികാരികത പരിശോധിച്ച് മാത്രം അദാലത്തിൽ ഉൾപ്പെടുത്തുക.

**ഡി) ഏകീകൃതമായ Compounding Fee ഈടാക്കുന്നതിനുള്ള മാനദണ്ഡം**

അധികമായി/ അനധികൃതമായി ഖനനം ചെയ്ത നീക്കിയ ധാതുക്കളുടെ പെനാൽറ്റി ഈടാക്കുന്നതിനുള്ള കോമ്പൗണ്ടിംഗ് ഫീസ് താഴെപ്പറയും പ്രകാരം ഏകീകരിക്കുന്നു.

റോയൽറ്റിയും വിലയും	കോമ്പൗണ്ടിംഗ് ഫീ
50000 രൂപ വരെ	5000/- രൂപ
50000 മുതൽ 1 ലക്ഷം വരെ	10000/- രൂപ
1 മുതൽ 5 ലക്ഷം വരെ	25000/- രൂപ
5 മുതൽ 10 ലക്ഷം വരെ	50000/- രൂപ
10 മുതൽ 25 ലക്ഷം വരെ	1 ലക്ഷം രൂപ
25 മുതൽ 50 ലക്ഷം വരെ	3 ലക്ഷം രൂപ
50 ലക്ഷം മുതൽ	5 ലക്ഷം രൂപ

(ഗവർണ്ണറുടെ ഉത്തരവിൻ പ്രകാരം)  
എ പി എം മുഹമ്മദ് ഹനീഷ്  
പ്രിൻസിപ്പൽ സെക്രട്ടറി

ഡയറക്ടർ, മൈനിംഗ് & ജിയോളജി, തിരുവനന്തപുരം  
എല്ലാ ജില്ലാ ജിയോളജിസ്റ്റുമാർക്കും (ഡയറക്ടർ, മൈനിംഗ് & ജിയോളജി  
മുഖേന)  
പ്രിൻസിപ്പൽ അക്കൗണ്ടന്റ് ജനറൽ (ഓഡിറ്റ്) കേരള, തിരുവനന്തപുരം  
അക്കൗണ്ടന്റ് ജനറൽ (എ&ഇ) കേരള, തിരുവനന്തപുരം  
നിയമ വകുപ്പ്  
വിവര പൊതുജന സമ്പർക്ക (വെബ് & ന്യൂ മീഡിയ) വകുപ്പ്  
കരുതൽ ശേഖരം / ഓഫീസ് പകർപ്പ്

ഉത്തരവിൻ പ്രകാരം  
  
സെക്ഷൻ ഓഫീസർ

പകർപ്പ്  
ബഹു. വ്യവസായ വകുപ്പ് മന്ത്രിയുടെ പ്രൈവറ്റ് സെക്രട്ടറിയ്ക്ക്  
വ്യവസായ വകുപ്പ് പ്രിൻസിപ്പൽ സെക്രട്ടറി-II യുടെ പി.എ-യ്ക്ക്  
വ്യവസായ (എ) വകുപ്പ് ജോയിന്റ് സെക്രട്ടറിയുടെ സി.എ-യ്ക്ക്



ഭരണഭാഷ - മാതൃ ഭാഷ

നമ്പർ. 3401/എം5/2022

മൈനിംഗ് & ജിയോളജി ഡയറക്ടറേറ്റ്,  
കേശവദാസപുരം, പട്ടം പാലസ്.പി.ഒ.,  
തിരുവനന്തപുരം-4  
Tel/Fax : 0471-2447429  
e-mail : director.dir.dmg@kerala.gov.in  
www.dmg.kerala.gov.in  
11-09-2023

സർക്കുലർ

വിഷയം:- മൈനിംഗ് & ജിയോളജി വകുപ്പ് - കെഎംഎംസി ചട്ടങ്ങളിൽ ഭേദഗതി വരുത്തിയതിലൂടെ റോയൽറ്റി നിരക്കിൽ വന്ന വർദ്ധനവ് - 31.3.2023 മുപ്പം ശേഷവും നടത്തിയ അധിക ഖനനത്തിന്/അനധികൃത ഖനനത്തിന് റോയൽറ്റി ഈടാക്കി തീർപ്പാക്കുന്നതിന് സർക്കാർ പുറപ്പെടുവിച്ച ഉത്തരവ് നടപ്പിലാക്കുന്നത് - വ്യത്യസ്ത കാലയളവിലെ ഖനനത്തിന് റോയൽറ്റി, കോമ്പൗണ്ടിങ് ഫീ എന്നിവ ഈടാക്കുന്നതിന് മാർഗ്ഗനിർദ്ദേശം നൽകുന്നത് - സംബന്ധിച്ച്

- സൂചന :-
1. 25.8.2023 തീയതിയിലെ സ.ഇ.(കെ)നം.61/2023/ID നമ്പർ സർക്കാർ ഉത്തരവ്
  2. 1967 ലെ കേരള മൈനർ മിനറൽ കൺസർവ്ഷൻ ചട്ടങ്ങൾ
  3. 2015-ലെ കേരള മൈനർ മിനറൽ കൺസർവ്ഷൻ ചട്ടങ്ങൾ
  4. 2015 ലെ കേരള മിനൽസ് (പ്രിവൻഷൻ ഓഫ് ഇല്ലിഗൽ മൈനിങ്, സ്റ്റോറേജ് & ട്രാൻസ്പോർട്ടേഷൻ) ചട്ടങ്ങൾ
  5. 31.03.2023 ലെ സ.ഉ.(പി) നം.37/2023/വ്യവ നമ്പർ സർക്കാർ ഉത്തരവ്
  6. 31.03.2023 ലെ സ.ഉ.(പി) നം.38/2023/വ്യവ നമ്പർ സർക്കാർ ഉത്തരവ്

സംസ്ഥാനത്ത് ചെറുകിട ധാതുക്കളുടെ ഖനന പ്രവർത്തനം അനുവദിക്കുന്നതിനും നിയന്ത്രിക്കുന്നതിനും 1967-ൽ നിലവിൽ വന്ന സൂചന (2) പ്രകാരമുള്ള ചട്ടങ്ങൾക്ക് കാലാകാലങ്ങളിൽ ഭേദഗതി വരുത്തുകയും ചെറുകിടധാതുക്കൾക്ക് ഈടാക്കിവരുന്ന റോയൽറ്റി നിരക്കിന് നിശ്ചിത ഇടവേളകളിൽ വർദ്ധനവ് വരുത്തുകയുണ്ടായി. മേൽ ചട്ടങ്ങൾ 2015-ൽ പുനരാലേഖ്യം ചെയ്ത് സൂചന 3, 4 പ്രകാരം രണ്ട് വ്യത്യസ്ത ചട്ടങ്ങൾക്ക് രൂപം നൽകുകയായിരുന്നു. ചെറുകിട ധാതുക്കൾക്ക് അതുവരെ ഈടാക്കി വന്നിരുന്ന റോയൽറ്റി പുതുക്കി നിശ്ചയിക്കുകയും അനധികൃത ഖനന പ്രവർത്തനം കർശനമായി നിയന്ത്രിക്കുകയെന്ന ഉദ്ദേശത്തോടുകൂടി അനധികൃത ഖനനത്തിന് റോയൽറ്റിക്ക് പുറമേ റോയൽറ്റിയുടെ രണ്ടിരട്ടി തുക ധാതുവിന്റെ വിലയായി ഈടാക്കുന്നതിനുള്ള വ്യവസ്ഥയും ഉൾക്കൊള്ളിക്കുകയായിരുന്നു. കൂടാതെ ഖനന പെർമിറ്റ്, ലീസ് എന്നിവ അനുവദിക്കുന്ന സ്ഥലത്തുനിന്നും ചട്ടങ്ങൾക്ക് വിധേയമായി ഖനനം ചെയ്യാവുന്ന ധാതുവിന്റെ അളവ് മുൻകൂട്ടി നിശ്ചയിച്ച് മൈനിങ് പ്ലാൻ തയ്യാറാക്കി ആയതിലെ വ്യവസ്ഥകൾക്കും അളവിനും വിധേയമായി മാത്രം ഖനനം ചെയ്യണമെന്ന വ്യവസ്ഥ ഏർപ്പെടുത്തുകയും ചെയ്തു. ഖനനാനുമതി നൽകിയ സ്ഥലത്തിന് പുറത്ത് നടത്തുന്ന ഖനനം പോലെയെന്ന, ചട്ടങ്ങളിലേയും മൈനിങ് പ്ലാനിലേയും വ്യവസ്ഥകൾക്ക് വിധേയമല്ലാതെ നടത്തുന്ന/ നടത്തിയ ഖനനം അനധികൃത ഖനനമായി കണക്കാക്കി നിലവിൽ ധാതുവിന്റെ റോയൽറ്റിയും വിലയും കോമ്പൗണ്ടിംഗ് ഫീയും ഈടാക്കിവരുന്നു. റോയൽറ്റി നിരക്ക്

34

വർദ്ധിപ്പിക്കുന്ന അവസരത്തിൽ ഖനന പ്രവർത്തനം തുടർന്നുവരുന്ന ക്വാറികളിൽ റോയൽറ്റി മാറ്റം വരുന്ന കാലയളവ് വരെ അധികമായി ഖനനം ചെയ്യും/അനധികൃതമായി ഖനനം ചെയ്യും ധാതുവിന്റെ റോയൽറ്റി പ്രത്യേകമായി കണക്കാക്കാൻ സാധിക്കാത്ത സ്ഥിതി നിലവിലുണ്ട്. സൂചന (6) പ്രകാരം നിലവിൽ വന്ന റോയൽറ്റി വർദ്ധനവിലും പിഴ ഈടാക്കുന്നതിന് ഏർപ്പെടുത്തിയ വ്യവസ്ഥകളിലൂടെയും ഈ സ്ഥിതി തുടരുകയായിരുന്നു. മേൽ സാഹചര്യത്തിൽ തുടർച്ചയായ ഖനനംമൂലം സർക്കാരിന് ലഭിക്കേണ്ടിയിരുന്ന റവന്യൂ വരുമാനം കൃത്യമായി ഈടാക്കുന്നതിനും ആയത് ഈടാക്കുന്ന അവസരത്തിൽ ക്വാറി ഉടമകൾക്ക് വരാവുന്ന അധിക ബാധ്യത ഒഴിവാക്കുന്നതിനും റോയൽറ്റി കടിശ്ശിക സുതാര്യമായ രീതിയിൽ ഈടാക്കി തുടർന്നുള്ള ഖനനപ്രവർത്തനം സുതാര്യവും ശാസ്ത്രീയവുമാക്കുന്നതിനും ലക്ഷ്യമിട്ട് സൂചന (1) പ്രകാരം അദാലത്ത് നടത്തുവാൻ ഉത്തരവ് പുറപ്പെടുവിക്കുകയുണ്ടായി. ടി അദാലത്ത് സംസ്ഥാനത്തെ 14 ജില്ലകളിലും സമാനമായ രീതിയിൽ നടപ്പിലാക്കുന്നതിലേക്കായി താഴെ കാണിക്കുന്ന പ്രകാരം മാർഗ്ഗനിർദ്ദേശങ്ങൾ പുറപ്പെടുവിക്കുന്നു.

**സംസ്ഥാനത്തെ ഖനനമേഖലയിലെ നിലവിലെ സ്ഥിതിയും അദാലത്തിൽ പരിഗണിക്കേണ്ട വിധവും**

നിലവിൽ സംസ്ഥാനത്ത് താഴെ പറയും പ്രകാരമുള്ള ക്വാറികൾ ആണ് പ്രവർത്തിച്ചുവരുന്നത്.

1. എല്ലാ അനുമതികളോടും കൂടി പ്രവർത്തിക്കുന്ന ക്വാറികൾ.
2. അനുമതികൾ തീർന്നതിനുശേഷം തുടർന്ന് പ്രവർത്തിക്കുന്നതിനു അപേക്ഷ സമർപ്പിച്ചിരിക്കുന്ന ക്വാറികൾ.
3. എല്ലാ അനുമതികളും ഉണ്ടായിട്ടും മറ്റു കാരണങ്ങളാൽ (പട്ടയ വിഷയം, പരാതികൾ മുതലായവ) നിർത്തിവെച്ചിട്ടുള്ളതും എന്നാൽ ഭാവിയിൽ തുടർന്ന് പ്രവർത്തിക്കാൻ സാധ്യത ഉള്ളതുമായ ക്വാറികൾ.
4. യാതൊരു അനുമതിയുമില്ലാതെ പ്രവർത്തിച്ചിരുന്നതായ ക്വാറികൾ.

1. എല്ലാ അനുമതികളോടും കൂടി പ്രവർത്തിക്കുന്ന ക്വാറികൾ.
  - a) നിലവിൽ അനുമതി നൽകിയ സ്ഥലത്തെ കടിശ്ശിക അടച്ചു തീർത്തു എന്ന ധാരണയിൽ ആണ് ഖനനാനുമതികൾ അനുവദിച്ചുവരുന്നത്. ആയതിനാൽ ഇത്തരം ക്വാറികളിൽ ഖനനാനുമതി ലഭിച്ചതിനു ശേഷം അധികഖനനം/അനധികൃത ഖനനം പിന്നീട് നടന്നില്ല എങ്കിൽ ഇത്തരം ക്വാറികൾ അദാലത്തിന്റെ ഉദ്ദേശലക്ഷ്യങ്ങളിൽ വരുന്നതല്ല. ആയവ അദാലത്തിൽ പങ്കെടുക്കേണ്ടതില്ല.
  - b. മേൽ പറഞ്ഞ ക്വാറികളിൽ മുൻപ് ഖനനം ചെയ്തതിന്റെ ബാധ്യത ഇനിയും നിലനിൽക്കുന്നുണ്ട് എന്നും, കൂടാതെ അനുമതി ലഭിച്ച ശേഷം അധികഖനനം/ അനധികൃത ഖനനം 31.03.2023 നു മുൻപ് നടന്നിട്ടുണ്ട് എന്നും ഖനി ഉടമക്ക് തോന്നുന്നപക്ഷം ആയവർക്ക് അദാലത്തിൽ പങ്കെടുത്ത് കുറ്റം രാജിയ്ക്കാവുന്നതാണ്.

35

2. അനുമതികൾ തീർന്നതിനു ശേഷം തുടർന്ന് പ്രവർത്തിക്കുന്നതിനു അപേക്ഷ സമർപ്പിച്ചിരിക്കുന്ന/ സമർപ്പിക്കാൻ ഉദ്ദേശിക്കുന്ന ക്യാറികൾ.

a. 31.03.2023-നു മുൻപ് ഖനനാനുമതികൾ അവസാനിക്കുകയും ഖനന പ്രവർത്തനങ്ങൾ നിർത്തിവയ്ക്കുകയും ചെയ്ത ഖനനാനുമതി പുതുക്കി ലഭിക്കുന്നതിനു സമർപ്പിച്ച അപേക്ഷകളിലെ ബാധ്യതയും അദാലത്തിൽ ഉൾപ്പെടുത്തി കുറ്റം രാജിയ്ക്കാവുന്നതാണ്.

b. ഇപ്രകാരം അനുമതിയോടു കൂടി ഖനനം ചെയ്ത നീക്കം ചെയ്ത ഭാഗം ഉൾപ്പെടുത്തി കൂടുതൽ സ്ഥലത്തേക്ക് അപേക്ഷിക്കുന്ന പുതിയ അപേക്ഷകളും അദാലത്തിൽ ഉൾപ്പെടുത്തി കുറ്റം രാജിയ്ക്കാവുന്നതാണ്.

c. നിലവിൽ അപേക്ഷ സമർപ്പിച്ചിട്ടില്ല എങ്കിലും അപേക്ഷ നല്ലാൻ ഉദ്ദേശിക്കുന്നു എങ്കിൽ അപേക്ഷ സ്ഥലം അദാലത്തിൽ ഉൾപ്പെടുത്തി ഇതുവരെ ഉള്ള ബാധ്യത കണക്കാക്കി കുറ്റം രാജിയ്ക്കാവുന്നതാണ്. പിന്നീട് ആയതു പ്രകാരം അപേക്ഷയിൽ തുടർ നടപടികൾ സ്വീകരിക്കാവുന്നതാണ്.

d. മുൻപ് അളന്നു നടപടികൾ ആരംഭിച്ച ക്വറികൾ അദാലത്തിൽ ഉൾപ്പെടുത്താൻ സാധിക്കുന്നതാണെങ്കിൽ ആയവ ജില്ലാ ജിയോളജിസ്റ്റ് പരിശോധിച്ച് പരിഗണിക്കാവുന്നതാണ്.

3. എല്ലാ അനുമതികളും ഉണ്ടായിട്ടും മറ്റു കാരണങ്ങളാൽ (പട്ടയ വിഷയം, പരാതികൾ മുതലായവ) നിർത്തിവെച്ചിട്ടുള്ളതും എന്നാൽ ഭാവിയിൽ തുടർന്ന് പ്രവർത്തിക്കാൻ സാധ്യത ഉള്ളതുമായ ക്യാറികൾ.

a. ഇത്തരം ക്യാറികളിൽ മുൻപ് ഖനനം ചെയ്തതിന്റെ ബാധ്യത ഇനിയും നിലനിൽക്കുന്നുണ്ട് എന്നും കൂടാതെ അനുമതി ലഭിച്ച ശേഷം അധിക ഖനനം/ അനധികൃതഖനനം 31.03.2023 നു മുമ്പ് നടന്നിട്ടുണ്ട് എന്ന് ഖനി ഉടമക്ക് തോന്നുന്നപക്ഷം ആയവർക്ക് അദാലത്തിൽ പങ്കെടുത്ത് കുറ്റം രാജിയ്ക്കാവുന്നതാണ്. പിന്നീട് അനുമതി പ്രകാരമുള്ള ഖനന പ്രവർത്തനങ്ങൾ സുഗമമായി നടത്തുന്നതിന് ആയത് ഉപകരിക്കുന്നതുമാണ്.

4. യാതൊരു അനുമതിയുമില്ലാതെ പ്രവർത്തിച്ചിരുന്നതായ ക്യാറികൾ.

യാതൊരു അനുമതിയുമില്ലാതെ പ്രവർത്തിച്ചിരുന്നതായ ക്യാറികൾ അദാലത്തിന്റെ പരിധിയിൽ വരുന്നതല്ല.

അദാലത്തിന്റെ നടപടിക്രമത്തിന്റെ രൂപരേഖ

ഒന്നാം ഘട്ടം

36

1. അദാലത്തിൽ ഉൾപ്പെടുത്തണം എന്ന് ആഗ്രഹിക്കുന്ന ഖനി ഉടമകൾ സ്വയം വെള്ളക്കടലാസിൽ തയ്യാറാക്കിയ അപേക്ഷ സമർപ്പിക്കേണ്ടതാണ്. അപേക്ഷകൾ സമർപ്പിച്ചവ മാത്രമേ അദാലത്തിൽ പരിഗണിക്കുകയുള്ളൂ.
2. അദാലത്തിൽ ഉൾപ്പെടുത്തി ബാധ്യതകൾ രാജിയാക്കണം എന്ന് ആഗ്രഹിക്കുന്ന ഖനി ഉടമകൾ സെപ്റ്റംബർ, ഒക്ടോബർ മാസങ്ങളിൽ (31.10.2023-നു മുൻപായി) ആയതിനുള്ള അപേക്ഷകൾ അതതു ജില്ലാ ജിയോളജിസ്റ്റുമാർക്ക് നൽകേണ്ടതാണ്. (31.10.2023 നു ശേഷം ലഭിക്കുന്ന ഒരു അപേക്ഷയും അദാലത്തിൽ പരിഗണിക്കുന്നതല്ല)
3. അപേക്ഷ നൽകി 90 ദിവസത്തിനകം സർക്കാർ ഉത്തരവിലെ മാർഗ്ഗനിർദ്ദേശം (എ)യിൽ പറയുന്ന പ്രകാരമുള്ള രേഖകൾ ഹാജരാക്കണം.
4. 90 ദിവസത്തിനകം സർക്കാർ ഉത്തരവിലെ മാർഗ്ഗനിർദ്ദേശം (എ)യിൽ പറയുന്ന പ്രകാരമുള്ള രേഖകൾ ഹാജരാക്കുന്നില്ല എങ്കിൽ അപേക്ഷ അദാലത്തിന് പരിഗണിക്കുന്നതല്ല.

രണ്ടാം ഘട്ടം

31.10.2023 നു മുൻപായി അപേക്ഷ സമർപ്പിക്കുകയും 90 ദിവസത്തിനകം സർക്കാർ ഉത്തരവിലെ മാർഗ്ഗനിർദ്ദേശം (എ)യിൽ പറയുന്ന പ്രകാരമുള്ള രേഖകൾ സമർപ്പിക്കുകയും ചെയ്യുന്ന അപേക്ഷകളിൽ താഴെ പറയും പ്രകാരം നടപടികൾ സ്വീകരിക്കുക.

1. സ്ഥലപരിശോധന നടത്തി അപേക്ഷകൻ സമർപ്പിച്ച മാപ്പിലെയും ഫീൽഡിലേയും വിസ്തൃതി സമമാണെന്ന് ഉറപ്പുവരുത്തുക.
2. രേഖകൾ പരിശോധിച്ച് RQP അംഗീകരിച്ചു നൽകിയ കണക്കുകൾ അപേക്ഷകൻ ഹാജരാക്കിയ രേഖകൾ പ്രകാരം ശരിയാണെന്ന് ഉറപ്പു വരുത്തുക.
3. ക്വാറിയിൻ്റെ ലിസ്റ്റ്/ക്വാറിയിൻ്റെ പെർമിറ്റ് ഉടമ താൻ സമർപ്പിച്ച രേഖകൾ സത്യസന്ധമാണ് എന്നും അങ്ങനെയല്ല എന്ന് ബോധ്യപ്പെട്ടാൽ നിയമനടപടികൾ അനുസരിക്കാൻ തയ്യാറാണ് എന്നുമുള്ള നോട്ടറൈസ്സഡ് സത്യവാങ്മൂലം ലഭ്യമാക്കിയിട്ടുണ്ട് എന്ന് ഉറപ്പു വരുത്തുക.
4. അകെ ഖനനം ചെയ്ത അളവിൽ നിന്നും നിയമപരമായും അധികമായും /അനധികൃതമായും ഖനനം ചെയ്ത അളവിൻ്റെ അനുപാതം കണ്ടുപിടിക്കുക.
5. രേഖകൾ പരിശോധിച്ച് നിയമപരമായി ഖനനം ചെയ്ത നീക്കിയ ധാതുവിൻ്റെ അളവ് സർക്കാർ ഉത്തരവിലെ മാർഗ്ഗനിർദ്ദേശം (സി) 2b പ്രകാരം വിവിധ കാലഘട്ടങ്ങളിലെക്കായി



(38)

A		B	C	D	E	F	G	H
before 01.02.1985		0.5	0.5	0	0			0
01.02.1985	23.01.1989	1	1	0	0			0
24.01.1989	02.06.1992	2	2	0	0			0
03.06.1992	31.03.1997	8	8	0	0			0
01.04.1997	05.01.2015	16	16	2000	667		667	10672
05.01.2015	31.03.2023	24	72	900	300		300	21600
31.03.2023 onwards		48	240	100	33		33	7920
				<b>3000</b>	<b>1000</b>		Total	<b>40192</b>

Signed by

Devidas N. IAS

Date: 11-09-2023 16:46:07

Devidas N. IAS

DIRECTOR

"ഭരണഭാഷാ മാതൃഭാഷ"



കേരള സർക്കാർ

സംഗ്രഹം

വ്യവസായ വകുപ്പ് - മൈനിംഗ് & ജിയോളജി - 31.03.2023 - ലെ KMMC, KMPIMST ചട്ടങ്ങളിലെ ഭേദഗതി - അധിക ഖനന/ അനധികൃത ഖനന കുടിശ്ശിക നിവാരണ അദാലത്ത് - സമയപരിധി ദീർഘിപ്പിച്ച് ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

വ്യവസായ (എ) വകുപ്പ്

സ.ഉ.(കൈ) നം.18/2025/ID തീയതി,തിരുവനന്തപുരം, 28-02-2025

- പരാമർശം:-
1. 25.08.2023 ലെ സ.ഉ. (കൈ) നം. 61/2023/വ്യവ.
  2. 06.02.2024 ലെ സ.ഉ. (കൈ) നം. 10/2024/വ്യവ.
  3. 15.03.2024 ലെ സ.ഉ. (കൈ) നം. 21/2024/വ്യവ.
  4. 23.01.2025 - ലെ ചെറുകിട കരിങ്കൽ ക്വാറി ഓണേഴ്സ് അസോസിയേഷൻ (SSQA) ജനറൽ സെക്രട്ടറി സമർപ്പിച്ച നിവേദനം.  
ബഹു. കേരള ഹൈക്കോടതിയിൽ നെല്ലിക്കുന്ന് ഗ്രാനൈറ്റ് & ക്രഷർ
  5. പ്രൈവറ്റ് ലിമിറ്റഡ്, കോഴിക്കോട് ഫയൽ ചെയ്ത WPC No. 504/2025 കേസിലെ 28.01.2025 തീയതിയിലെ വിധിന്യായം.  
ബഹു. കേരള ഹൈക്കോടതിയിൽ ശ്രീ. M.S. തങ്കച്ചൻ ഫയൽ ചെയ്ത
  6. WPC No. 3576/2025 കേസിലെ 29.01.2025 തീയതിയിലെ വിധിന്യായം.  
ബഹു. കേരള ഹൈക്കോടതിയിൽ അരീക്കോട് ഗ്രാനൈറ്റ്സ് ഫയൽ
  7. ചെയ്ത WPC No. 2693/2025 കേസിലെ 29.01.2025 തീയതിയിലെ വിധിന്യായം.
  8. മൈനിംഗ് & ജിയോളജി ഡയറക്ടറുടെ 15.02.2025 തീയതിയിലെ ഡിഎംജി/3401/2022-എം5 നമ്പർ കത്ത്.

ഉത്തരവ്

മൈനിംഗ് & ജിയോളജി വകുപ്പിലെ അധിക ഖനന/ അനധികൃത ഖനന കുടിശ്ശിക നിവാരണ അദാലത്ത് സംഘടിപ്പിച്ചുകൊണ്ട് പരാമർശം (1) പ്രകാരം ഉത്തരവായിരുന്നു. പ്രസ്തുത അദാലത്തിന്റെ സമയപരിധി പരാമർശം (2), (3) ഉത്തരവുകൾ പ്രകാരം അദാലത്തിൽ അപേക്ഷകൾ സമർപ്പിക്കുന്നതിന് 31.03.2024 വരെ സമയം നീട്ടി നൽകിയിരുന്നു.

2).വിവിധ കാരണങ്ങളാൽ കുടിശ്ശിക നിവാരണ അദാലത്തിന്റെ കാലാവധി നീട്ടി

40

നൽകണമെന്നാവശ്യപ്പെട്ടുകൊണ്ട് പരാമർശം (4) പ്രകാരം ചെറുകിട കുരിങ്കൽ ക്വാറി ഓണേഴ്സ് അസോസിയേഷൻ സർക്കാരിൽ നിവേദനം സമർപ്പിച്ചിരുന്നു. സൂചന (1) സർക്കാർ ഉത്തരവ് പ്രകാരമുള്ള അദാലത്തിൽ ഉൾപ്പെടുത്തി തങ്ങളുടെ അപേക്ഷകളും പരിഗണിക്കണമെന്നാവശ്യപ്പെട്ടു കൊണ്ട് ബഹു. കേരള ഹൈക്കോടതിയിൽ ഫയൽ ചെയ്ത കേസുകളിലെ പരാമർശം (5) മുതൽ (7) വരെ വിധിന്യായങ്ങളിൽ അപേക്ഷകരുടെ ആവശ്യം പരിശോധിച്ച് തീരുമാനം എടുക്കണമെന്ന് ബഹു. ഹൈക്കോടതി ഉത്തരവായിരുന്നു. അധിക ഖനന/ അനധികൃത ഖനന കുടിശ്ശിക നിവാരണ അദാലത്തിന്റെ കാലാവധി ദീർഘിപ്പിച്ചു നൽകാവുന്നതാണെന്ന് പരാമർശം (8) പ്രകാരം മൈനിംഗ് & ജിയോളജി വകുപ്പ് ഡയറക്ടർ സർക്കാരിൽ ശുപാർശ ചെയ്തിരുന്നു.

3).സർക്കാർ ഇക്കാര്യം വിശദമായി പരിശോധിച്ചു. ബഹു. കേരള ഹൈക്കോടതിയുടെ പരാമർശം (5) മുതൽ (7) വരെയുള്ള വിധിന്യായങ്ങൾ, ഈ മേഖലയിൽ പ്രവർത്തിക്കുന്ന സംഘടനകളുടെ അഭ്യർത്ഥന, മൈനിംഗ് & ജിയോളജി ഡയറക്ടറുടെ ശുപാർശ എന്നിവ പരിഗണിച്ചുകൊണ്ടും സൂചന (1) ലെ ഉത്തരവിലെ വ്യവസ്ഥകൾക്ക് വിധേയമായി 31.01.2023 - ലെ KMMC/ KMPIMST ചട്ടങ്ങളിലെ ഭേദഗതിക്ക് മുൻപുള്ള അധിക ഖനന/ അനധികൃത ഖനന കുടിശ്ശിക നിവാരണ അദാലത്തിന്റെ സമയപരിധി 31.05.2025 വരെ ദീർഘിപ്പിച്ചുകൊണ്ടും അദാലത്തിൽ പരിഗണിക്കുന്നതിന് അപേക്ഷ സമർപ്പിക്കുന്നതിന് 31.03.2025 വരെ സമയം അനുവദിച്ചുകൊണ്ടും ഉത്തരവാകുന്നു.

4).അധിക ഖനന/ അനധികൃത ഖനന കുടിശ്ശിക നിവാരണ അദാലത്തിൽ പരിഗണിക്കുന്നതുമായി ബന്ധപ്പെട്ട് ബഹു. കേരള ഹൈക്കോടതിയിൽ ഫയൽ ചെയ്തിട്ടുള്ള കേസുകളിലെ പരാമർശം (5) മുതൽ (7) വരെയുള്ള വിധിന്യായ പ്രകാരം സർക്കാരിന്റെ പരിഗണനയിലുള്ള എല്ലാ കേസുകളിലും മേൽ ദീർഘിപ്പിച്ച സമയപരിധിക്കുള്ളിൽ അപേക്ഷ അദാലത്തിൽ സമർപ്പിക്കുന്നതിന് ബന്ധപ്പെട്ട കക്ഷികൾക്ക് അനുമതി നൽകിക്കൊണ്ടും പരാമർശം (5) മുതൽ (7) വരെയുള്ള ബഹു ഹൈ കോടതിയുടെ വിധിന്യായങ്ങൾ നടപ്പിൽ വരുത്തിയും ഇതിനാൽ ഉത്തരവാകുന്നു.

(ഗവർണ്ണറുടെ ഉത്തരവിൻ പ്രകാരം)  
എ പി എം മുഹമ്മദ് ഹനീഷ്  
പ്രിൻസിപ്പൽ സെക്രട്ടറി

അഡ്വക്കേറ്റ് ജനറൽ കേരള, എറണാകുളം. (ആമുഖ കത്ത് സഹിതം)  
ഡയറക്ടർ, മൈനിംഗ് & ജിയോളജി, തിരുവനന്തപുരം.  
എല്ലാ ജിയോളജിസ്റ്റുമാർക്കും (മൈനിംഗ് & ജിയോളജി ഡയറക്ടർ മുഖേന)  
ശ്രീ. ഹമീദ്, ചെറുവേരി, മാനേജിംഗ് ഡയറക്ടർ, നെല്ലിക്കുന്ന് ക്രഷർ & ഗ്രാനൈറ്റ്സ്  
ലിമിറ്റഡ്, മരുതോംകര, കോഴിക്കോട് - 673508.  
ശ്രീ. തങ്കച്ചൻ.എം.എസ്, മതാലികനേൽ ഹൗസ്, കൂടരഞ്ഞി,  
കോഴിക്കോട്- 673604.  
ശ്രീ.നിയാസ്.വി.കെ, ഡയറക്ടർ, അരീക്കോട് ഗ്രാനൈറ്റ്സ് പ്രൈ. ലിമിറ്റഡ്,

41

കവന്തർ.പി.ഒ. മലപ്പുറം - 673 639.  
പ്രിൻസിപ്പൽ അക്കൗണ്ടന്റ് ജനറൽ (ആഡിറ്റ്/ എ & ഇ) കേരള, തിരുവനന്തപുരം  
വിവര പൊതുജന സമ്പർക്ക (വെബ് & ന്യൂ മീഡിയ) വകുപ്പ്.  
കരുതൽ ശേഖരം/ ഓഫീസ് കോപ്പി.

ഉത്തരവിൻ പ്രകാരം

Signed by

Sachin V R

സെക്ഷൻ ഓഫീസർ  
Date: 28-02-2023 17:39:09

പകർപ്പ് - ബഹു. വ്യവസായ വകുപ്പ് മന്ത്രിയുടെ പി.എ.സ്.  
പ്രിൻസിപ്പൽ സെക്രട്ടറിയുടെ പി.എ.  
അഡീഷണൽ സെക്രട്ടറിയുടെ സി.എ.

**Government of Kerala****Summary**

Department of Industries - Mining & Geology - Amendment to the KMMC and KMPIMST Rules dated 31/03/2023, granting permission to organize Excess Mining/Unauthorized Mining Dues Settlement Adalat 2023 and issuing norms for the Adalat - Order is issued.

**Department of Industries (A)**

G.O.(Rt) No. 61/2023/ID

Thiruvananthapuram, Dated 25/08/2023

Ref:

1. G.O. (Rt) No. 37/2023/ID dated 31/03/2023
2. G.O. (Rt) No. 38/2023/ID dated 31/03/2023
3. Decision of the meeting held on 26/04/2023 under the chairmanship of the Principal Secretary, Industries Department
4. Letters No. DMG/3401/2022-M5 dated 02/06/2023 and 22/07/2023 of the Director of Mining & Geology

**ORDER**

In order to modernize and scientize the entire mining sector in the state, to make this sector transparent and to avoid loss of revenue to the government, amendments have been made in the Kerala Minor Mineral Concession Rules -2015 and the Kerala Minerals (Prevention of Illegal Mining, Storage & Transportation) Rules -2015 as per reference (1) (2).

2) After the amendment of the KMMC and KMPIMST Rules on 31.03.2023, in a meeting held on 26/04/2023 under the chairmanship of the Principal Secretary, Industries Department, to discuss the issues in the mining sector in the state, the Director of Mining & Geology was given time till 31 July 2023 to rectify the errors committed in the mining sector which was operating with permission till 31 March 2023 and was directed to submit a recommendation for conducting Adalat in the cases after that. Based on this, the Director of Mining & Geology has submitted a recommendation for conducting an Adalat as per reference (4).

3) The Government has examined the recommendation submitted by the Director of Mining & Geology in detail. Since the time limit allowed for the compounding of the offence in the mining sector has expired, an order is issued to authorizing the Adalats in each district as per the guidelines attached below, fixing the criteria for the Adalats so organized, implementing a compounding scheme for collecting the fine as per the rules prevailing in that period for each period of illegal mining, i.e., collecting the royalty and compounding fee as per the rules of that period, as per the unified rate as given below, authorizing the District Geologists to collect the fine amount in a maximum of 6 equal monthly instalments only for

the cases coming before the Adalat, and directing that steps be taken to complete the Adalat in all districts by the months of September and October 2023.

### Guidelines

#### **A. Steps to be taken by the applicant**

- 1) The applicant should submit copies of all the following permits obtained from the beginning at the site.
  - a. All mining permits obtained (Quarrying Lease/Quarrying Permit)
  - b. Survey maps and possession certificates submitted for all mining permits obtained (if available)
  - c. Quantity of mining permit granted for each permit obtained
  - d. Quantity of mineral extracted in excess/illegally.
  - e. If there is a mining permit, a copy of the last survey map submitted to the department and a new possession certificate.
  - f. If there are no mining permits available, an original survey map of the site (including all maps granted earlier) signed by the Revenue Officer not below the rank of Village Officer for Quarrying Permit and not below the rank of Tahsildar for Quarrying Lease) and possession certificate.
  - g. If mining has been carried out outside the mining permit, the original survey map and possession certificate signed by the Revenue Authority not less than the Village Officer of the area where the mining has been carried out.
  - h. Fine paid for illegal mining till date (with receipt)
- 2) Using modern technology (Total Station, Drone Lidar survey etc.), measure and calculate the area of your own land and accurately separate the quantity of mineral mined and removed with the mining permit and the quantity of mineral mined and removed in excess/illegally, and prepare a comprehensive report including plan, section etc. using RQP and submit it to the District Geologist within 90 days.
- 3) The quarrying lease/quarrying permit holder should provide a notarized affidavit stating that the documents submitted by him are truthful and that he is ready to follow legal proceedings if found to be wrong.



## B) Duties of District Geologists

- 1) To verify the documents submitted and conduct site inspection and accept the documents and measurements provided. The services of the District Squad may also be used.
- 2) To determine the penalty as per the norms prescribed in the rules.
- 3) To ensure that the instalments are paid as per the guidelines.
- 4) To take revenue recovery measures in case of default in payment of instalments.

## C). Marking suggestion for determining the penalty amount for mineral extracted in excess/unauthorized manner.

1. If it is confirmed after examining the documents, report, map and location submitted by the applicant that the mineral extracted in excess/unauthorized manner was extracted during the period (Google Earth image can be checked for this), then calculate that period and take action as per the rules prevailing at that time.
2. If there is an existing mining permit and it is not clear from the documents, report, map and location as to the period during which the mineral was mined in excess/illegally mined and removed, the penalty shall be determined as follows (the files for the current quarrying permit application shall also be considered in this manner):

a. Based on the royalty revision conducted by the government

Up to 01.02.1985 Rs. 0.50/- Rs  
Up to 24.01.1989 Rs. 1.00/- Rs  
Up to 03.06.1992 Rs. 2.00/- Rs  
Up to 01.04.1997 Rs. 8.00/- Rs  
Up to 05.01.2015 Rs. 16.00/- Rs  
Up to 31.03.2023 Rs. 24/-Rs

b. Calculate the quantity of mineral transported after obtaining the permit and separate the periods as given below.

Before 1985.  
From 1985 to 1989  
From 1989 to 1992  
From 1992 to 1997  
From 1997 to 2015  
From 2015 to 31/03/2023

c. Consider illegal mining to be carried out in the same proportion as that calculated for the permitted and transported minerals.

45

- d. Take action as per the rules prevailing at that time according to the illegal mining in each period.
3. If there are no existing mining permits, include them in the Adalat only after verifying the authenticity of the documents submitted.

**D) Criteria for charging a unified Compounding Fee**

The compounding fee for charging penalty for minerals mined in excess/illegally and removed is unified as follows.

Royalty and Price	Compounding Fee
Up to Rs. 50,000	5000/- Rs
50000 to 1 Lakh	10,000/- Rs
1 to 5 Lakh	25,000/- Rs
5 to 10 Lakh	50,000/- Rs
10 to 25 Lakh	1 Lakh
25 to 50 Lakh	3 Lakhs
Above 50 Lakhs	5 1 Lakhs

(As per Governor's order)  
A.P.M. Muhammed Haneesh  
Principal Secretary

Director, Mining & Geology, Thiruvananthapuram  
To all District Geologists (Through Director, Mining & Geology)  
Principal Accountant General (Audit) Kerala, Thiruvananthapuram  
Accountant General (A&E) Kerala, Thiruvananthapuram  
Legal Department  
Public Relations (Web & New Media) Department  
Reservation Collection / Office Copy

As per order

Section Officer

Copy

To the Private Secretary to the Hon. Minister, Industries Department  
To the P.A. of the Principal Secretary-II, Industries Department  
To the CA of the Joint Secretary, Industries (A) Department

46

ANNEXURE 5

No 3401/M5/2022

Directorate of Mining and Geology  
Kesavadasapuram, Pattom Palace (PO)  
Thiruvananthapuram-4  
Web: [www.dmg.kerala.gov.in](http://www.dmg.kerala.gov.in)  
E-mail: [director.dir.dmg@kerala.gov.in](mailto:director.dir.dmg@kerala.gov.in)  
Phone: 0471-2447429  
Date: 11.09.2023

Circular

Subject: -

Department of Mining & Geology - Increase in royalty rate due to amendment in KMMC Rules - Implementation of the order issued by the Government for collection of royalty for excess mining/unauthorized mining done before and after 31.3.2023 - Guidelines for collection of royalty and compounding fee for mining of different periods - Regarding

Ref:

1. Government Order No G.O.(Rt) No. 18/2025/ID
2. Kerala Minor Mineral Concession Rules, 1967
3. Kerala Minor Mineral Concession Rules, 2015
4. Kerala Minerals (Prevention of Illegal Mining, Storage & Transportation) Rules, 2015
5. Government Order No.37/2023/ID dated 31.03.2023
6. Government Order No. 38/2023/ID. dated 31.03.2023

The rules under reference (2) which came into force in 1967 to allow and regulate the mining of minor minerals in the State were amended from time to time and the royalty rate charged for minor minerals was increased at regular intervals. The above rules were rewritten in 2015 and two separate rules were formed reference Note 3. 4. The royalty charged till then for minor minerals was revised and a provision was made to charge twice the royalty as the price of the mineral in addition to the royalty for illegal mining with the intention of strictly controlling illegal mining activities. In addition, a provision has been made that the quantity of mineral that can be mined from the area where the mining permit and lease are granted should be determined in advance and mining should be done only in accordance with the conditions

and quantity in the mining plan. Just like mining carried out outside the area where the mining permit is granted, mining carried out/conducted without complying with the conditions of the rules and mining plan is considered as illegal mining and the royalty, price and compounding fee of the mineral are currently being charged. In the event of increasing the royalty rate, there is a situation where the royalty cannot be separately calculated for the mineral that has been mined in excess/illegally until the royalty changes in the quarries where mining operations are ongoing. This situation continued with the increase in royalty introduced as per indication (6) and the provisions for levying fines. In the above circumstances, with a view to collecting the revenue income that the government was supposed to receive due to continuous mining, to avoid the additional liability of the quarry owners at the time of collection and to make the subsequent mining operations transparent and scientific by collecting the royalty arrears, an order was issued to hold an Adalat as per indication (1). The following guidelines are issued for the implementation of the Adalat in the same manner in all the 14 districts of the State.

**Current situation in the mining sector in the State and the manner to be considered in the Adalat**

Currently, the following quarries are operating in the State.

1. Quarries operating with all permits.
2. Quarries for which applications have been submitted for further operation after the permits have expired.
3. Quarries that have been stopped for other reasons (land title issues, complaints, etc.) despite having all the permissions, but are likely to continue to operate in the future.
4. Quarries that were operating without any permission.

**1. Quarries that are operating with all the permissions.**

- a. Quarrying permissions are currently granted on the assumption that the dues for the area for which permission was granted have been paid. Therefore, if excessive mining/Illegal mining has not been done in the quarries after obtaining the mining permission, such quarries do not fall within the scope of the Adalat. They do not need to participate in the Adalat.
- b. If the quarry owner feels that the liability for previous mining in the above-mentioned quarries still exists and that excessive mining/Illegal mining has been

done before 31.03.2023 after obtaining the permission, they can participate in the Adalat and waive the charge.

**2. Quarries that have submitted/intend to submit applications to continue operating after the permits have expired.**

- a. The liabilities in the applications submitted for renewal of quarrying permits after the mining permits have expired and mining operations have been stopped before 31.03.2023 can also be included in the Adalat and the charges can be waived.
- b. New applications applying for more area including the excavated and removed part with the permission can also be included in the Adalat and the charges can be waived.
- c. If the application has not been submitted yet but intends to apply, the application area can be included in the Adalat and the charges can be waived by calculating the liabilities so far. Further action can be taken on the application as per the later.
- d. If the quarries that have been surveyed and started procedures earlier can be included in the Adalat, they can be examined and considered by the District Geologist.

**3. Quarries that have been stopped for other reasons (title issue, complaints, etc.) despite having all the permits, but are likely to continue operating in the future.**

- a. If the quarry owner feels that the liability for previous mining in such quarries still exists and that excessive mining/Illegal mining has been done after obtaining permission before 31.03.2023, they can participate in the Adalat and waive the charge. This will be useful for smooth conduct of mining activities under the permission later.

**4. Quarries that were operating without any permission.**

Quarries that were operating without any permission do not come under the purview of the Adalat.

**Outline of the procedure of the Adalat**

**First stage**

1. The owners who wish to be included in the Adalat should submit an application prepared on white paper. Only those applications submitted will be considered in the Adalat.
2. The quarry owners who wish to be included in the Adalat and resign their liabilities should submit their applications to the respective District Geologists in the months of September and October (before 31.10.2023). (No application received after 31.10.2023 will be considered in the Adalat)
3. The documents as mentioned in the guidelines (a) of the government order should be submitted within 90 days of the application.
4. If the documents as mentioned in the guidelines (a) of the government order are not submitted within 90 days, the application will not be considered in the Adalat.

### Second Stage

For applications submitted before 31.10.2023 and submitted documents as per guideline (a) of the government order within 90 days, the following steps will be taken.

1. Conduct site inspection and ensure that the area on the map and field submitted by the applicant is same.
2. Verify the documents and ensure that the figures approved by the ROP are correct as per the documents submitted by the applicant.
3. Ensure that the Quarrying Lease/Quarrying Permit holder has provided a notarized affidavit stating that the documents submitted by him are truthful and that he is ready to follow legal proceedings if found to be false.
4. Determine the proportion of the quantity of excessive /illegal mining out of the total quantity mined.
5. Verify the records and calculate the quantity of mineral legally mined and removed for various periods as per guideline (c) 2b of the government order.
6. Determine the quantity of illegal mining done during the same period in the ratio determined above.
7. Determine the royalty for illegal mining done during that period on the basis of guideline (c) 2a of the government order and take steps as per the rules of the period.
8. Follow the criteria as per guideline (d) of the government order for waiving the offence.
9. The District Geologists should complete the proceedings in the Adalat application within 30 days after submitting all the documents as per guideline (a) of the government order.

**Guidelines for determining the quantity of legal and excessive/illegal mining done, determining the ratio and waiving the offence by period**

A quarry owner has been carrying out mining activities in 4 hectares of land since 2001 till date with permits and quarrying leases. When the applicant measured and submitted this site in connection with the Adalat, it is seen that 4000 tons of rock was mined and removed from the site. On examination of the documents, it is found that 3000 tons of rock was mined and removed legally. The remaining 1000 tons were mined illegally/excessively. From this, it can be understood that the ratio of mining done legally and illegally is 3:1.

After examining the documents, the quantity of mineral mined legally is 2000 tons from 2001 to 2015, 900 tons from 2015 to 31.03.2023 and 100 tons from 31.03.2023 to date. From this, the offence can be compounded by reversing the period as follows.

Period	Royalty (Rs)	Price (Rs)	Permi-tted (tonne)	Illicit extraction to be compounded			Penalty (Rs) (C x G)
				Illicit extraction to be compounded (tonne)	Compou nded quantity (tonne)	Balance to be compou	

DMG/S401/2022-M5

A		B	C	D	E	F	G	H
before 01.02.1985		0.5	0.5	0	0			0
01.02.1985	23.01.1989	1	1	0	0			0
24.01.1989	02.06.1992	2	2	0	0			0
03.06.1992	31.03.1997	8	8	0	0			0
01.04.1997	05.01.2015	16	16	2000	667		667	10672
05.01.2015	31.03.2023	24	72	900	300		300	21600
31.03.2023 onwards		48	240	100	33		33	7920
				3000	1000		Total	40192

**Devidas N. IAS**

**DIRECTOR**

(51)

ANNEXURE 5

**Government of Kerala**

Industries Department – Mining & Geology – Proceedings dated 31.03.2023 held at KMMC, KMPIMST regarding excess/unauthorized mining complaints – Extension of deadline for grievance redressal Adalat – Orders issued.

**Department of Industries (A)**

G.O.(Rt) No. 18/2025/ID

Thiruvananthapuram, Dated 28.02.2025

Ref:

1. G.O. (Rt) No. 61/2023/ID dated 25.08.2023
2. G.O. (Rt) No. 10/2024/ID dated 06.02.2024
3. G.O. (Rt) No. 21/2024/ID dated 15.03.2024
4. Petition dated 23.01.2025 submitted by General Secretary Cherukida Quarry Owners Association (SSQA) to Government.
5. Judgment dated 28.01.2025 of Hon. High Court of Kerala in WPC No. 504/2025 filed by M/s Nellikkunnum Granite and Crusher Pvt. Ltd., Kozhikode.
6. Judgment dated 29.01.2025 of Hon. High Court of Kerala in WPC No. 3576/2025 filed by Sri. M.S. Thankachan
7. Judgment dated 29.01.2025 of Hon. High Court of Kerala in WPC No. 2693/2025 filed by Arikkad Granites Pvt. Ltd.
8. Letter No. DMG/3401/2022-M5 dated 15.02.2025 of the Director of Mining & Geology

**ORDER**

Based on the references cited (1), a Grievance Redressal Adalat was previously conducted by the Department of Mining & Geology to address request regarding excess/unauthorized mining. As per the existing order, the deadline for submitting complaints to this Adalat was 31.03.2024.

2) The Cherukida Quarry Owners Association submitted a representation (Ref. 4) requesting extension of the deadline of the Adalat citing various reasons. Since the petitioners in the Writ Petitions mentioned in references (5) to (7) have sought consideration of their applications in the Adalat, and in light of the High Court Judgments and the recommendation from the Director of Mining & Geology (Ref. 8), the Government has decided to extend the deadline for the Adalat.

3) The Government has examined the matter in detail. Having considered the judgments of the Hon'ble Kerala High Court in reference (5) to (7), the request of the organizations working in this field, the recommendation of the Director of Mining & Geology and subject to the provisions of the order in reference (1), the time limit of the

(52)

Excess Mining/Illegal Mining Dues Settlement prior to the amendment in the KMMC/KMPIMST Rules dated 31.01.2023 is extended up to 31.05.2025 and time for filing application is allowed up to 31.03.2025

4) As per the Judgments of Hon'ble Court refer 5 to 7, all application before the Government regarding the consideration of illicit /excess mining can be considered in the Adalat up to the aforementioned date. Hence the Judgement referred 5 to 7 have been complied.

By Order of the Governor,  
Sd/- A.P.M. Mohammed Hanish  
Principal Secretary

The Advocate General, Kerala, Ernankulam  
The Director, Department of Mining & Geology, Thiruvananthapuram  
All the Geologist (through Director, Department of Mining & Geology)  
Sri. Hameed Cheruveri, Mg. Director Nellikkunnum Crushe & Granites Ltd, Maruthonkara,  
Kozhikode, 673508  
Sri. M.S Thankachan, Mathalikkunnel House, Koodaranji, Kozhikode -- 673604  
Sri. Niyas V K, Director, Arikkod Granites Pvt. Ltd., Kavannur P.O., Malappuram-- 673639  
Principal Accountant General (Audit/ A&E) Kerala, Thiruvananthapuram  
Information & Public Relations Department (Web & New Media)  
Stock File/Office Copy

Copy to:

PS - Honourable Industries Minister  
PA- Principal Secretary  
CA- Additional Secretary

53

DATA SHEET		
ADHALATH 2023		
Fill in the Yellow fields ONLY		
1	District:	Kozhikode
2	Name and address :	GEO
3	Date:	9/6/2025
4	*Application File No.:	
5	Taluk:	Kozhikode
6	Village:	sivapuram
7	Block and Survey No.:	
8	Area Assessed ( in Hectares ) :	

DATA FOR CALCULATION					
9	Total Mined out Quantity:		2202374.025		
10	Total Permitted Quantity:		526333.602		
11	Period	Time		Split up of Permitted Quantity	Quantity Compounded in this period
	A	before 01.02.1985		0	0
	B	01.02.1985	23.01.1989	1100	0
	C	24.01.1989	02.06.1992	0	0
	D	03.06.1992	31.03.1997	2500	0
	E	01.04.1997	05.01.2015	347584	0
	F	05.01.2015	31.03.2023	175149.602	38186
	G	31.03.2023 onwards		0	
* Adalath		Total	526333.602	(Should be same as 10)	

Date: 11/06/2025



Date, Signature and Seal

Read ONLY

## CALCULATION FOR ADHALATH 2023

1	District:	Kozhikode
2	Name and address :	GEO
3	Date:	45817
4	* Application File No.:	0
5	Taluk:	Kozhikode
6	Village:	sivapuram
7	Block and Survey No.:	0
8	Area Assessed ( in Hectares) :	0

9	Total Mined Out Quantity :	2202374.025
10	Total Permitted Quantity :	526333.602
11	Excess/Illicit Mined Quantity :	1676040.423
12	Ratio between 10 and 11 :	1 : 3.18

13 Table of Calculation

Period	Time	Excess / Illicit extraction to be compounded						
		Royalty (Rs)	Royalty and Price (Rs)	Split up of Permitted Quantity (MT)	Excess/Illicit (MT)	Compounded quantity (MT)	Balance to be compounded (MT) (iv-v)	Royalty and Price (Rs) (ii x vi)
A	before 01.02.1985	0.5	0.5	0	0.00	0	0.00	0
B	01.02.1985	1	1	1100	3502.81	0	3502.81	3503
C	24.01.1989	2	2	0	0.00	0	0.00	0
D	03.06.1992	8	8	2500	7960.92	0	7960.92	63687
E	01.04.1997	16	16	347584	1106835.73	0	1106835.73	17709372
F	05.01.2015	24	72	175149.602	557740.97	38186	519554.97	37407958
G	31.03.2023 onwards	48	240	0	0.00	0	0.00	0
* Adalath		<b>Total</b>		526333.602	1676040.423	38186	1637854.423	55184520

Total amount as Rayalty and Price (Rs) : ₹ 55,184,520

Date: 11/06/2025

Date, Signature and Seal

54

SS



WP(C) NO. 3576 OF 2025

2025:KER:7268

1

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE T.R.RAVI

WEDNESDAY, THE 29<sup>TH</sup> DAY OF JANUARY 2025 / 9TH MAGHA, 1946

WP(C) NO. 3576 OF 2025

PETITIONER:

THANKACHAN M.S.  
AGED 64 YEARS  
S/O. SEBASTIAN,  
MATHALIKKUNNEL HOUSE,  
KOOMBARA BAZAR P.O, KOODARANHI,  
KOZHIKODE DISTRICT,  
PIN - 673604.

BY ADV J.ABHILASH

RESPONDENTS:

1 STATE OF KERALA  
REPRESENTED BY ITS PRINCIPAL SECRETARY,  
INDUSTRIES DEPARTMENT,  
GOVERNMENT OF KERALA,  
SECRETARIAT THIRUVANANTHAPURAM,  
PIN - 695004.

2 THE GEOLOGIST  
MINING AND GEOLOGY DISTRICT OFFICE,

(56)



2025:KER:7268

WP(C) NO. 3576 OF 2025

2

CIVIL STATION, ERANJIPPALAM,  
KOZHIKODE, PIN - 673020.

SRI. RAJEEV JYOTHISH GEORGE. GP.

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION  
ON 29.01.2025, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

57



WP (C) NO. 3576 OF 2025

2025:KER:7268

3

**T.R. RAVI, J.**

-----  
W.P.(C) No.3576 of 2025  
-----

Dated this the 29<sup>th</sup> day of January, 2025

**JUDGMENT**

The prayer in this writ petition is for a direction to the 2<sup>nd</sup> respondent to reconsider Ext.P13 adverting to Ext.P15 enabling the petitioner to participate in the Adalat Scheme and for a direction to the 1<sup>st</sup> respondent seeking permission to settle the amounts due under the Adalat Scheme. Petitioner seeks early disposal of Ext.P15.

In view of the limited prayer made, this writ petition is disposed of directing the 1<sup>st</sup> respondent to consider and pass orders on Ext.P15 with due reference to Exts.P13 and P14 at the earliest, at any rate, within one month from the date of receipt of a copy of this judgment.

Sd/-

**T.R.RAVI  
JUDGE**

(58)



2025:KER:7268

WP(C) NO. 3576 OF 2025

4

APPENDIX OF WP(C) 3576/2025

PETITIONER'S EXHIBITS

- Exhibit P1 TRUE COPY OF THE CERTIFICATE DATED 06.11.2024 ISSUED BY THE GENERAL SECRETARY OF THE ASSOCIATION.
- Exhibit P2 TRUE COPY OF THE REGISTRATION CERTIFICATE OF THE CHERUKIDA KARINKAL QUARRY OWNERS ASSOCIATION DATED 23.11.2020.
- Exhibit P3 TRUE COPY OF THE G.O. (MS) NO.61/2023-ID DATED 25.08.2023.
- Exhibit P4 TRUE COPY OF THE REPRESENTATION OF THE PETITIONER DATED 21.10.2023.
- Exhibit P5 TRUE COPY OF THE REPRESENTATION OF THE PETITIONER DATED 30.10.2023 FILED BEFORE THE THIRD RESPONDENT.
- Exhibit P6 TRUE COPY OF THE JUDGMENT DATED 12.12.2023 IN W.P. (C) NO.39630/2023.
- Exhibit P7 TRUE COPY OF THE REPRESENTATION OF THE PETITIONER DATED 28.2.2024 FILED BEFORE THE SECOND AND THIRD RESPONDENTS.
- Exhibit P8 TRUE COPY OF THE G.O (RT) NO.571/2024/ID DATED 04.07.2024.
- Exhibit P9 TRUE COPY OF THE JUDGMENT IN CONT. CASE (CIVIL) NO.545/2022 DATED 09.07.2024.
- Exhibit P10 TRUE COPY OF THE SHOW CAUSE NOTICE ISSUED BY THIRD RESPONDENT DATED 05.11.2024.

59



2025:KER:7268

WP(C) NO. 3576 OF 2025

5

- Exhibit P11 TRUE COPY OF THE ORDER DATED 12.11.2024  
IN WRIT PETITION (CIVIL) NO.39873 OF  
2024.
- Exhibit P12 TRUE COPY OF THE JUDGMENT DATED  
20.11.2024 IN W.P. (C) 41094/2024.
- Exhibit P13 TRUE COPY OF THE ORDER DATED 22.01.2025  
PASSED BY THE FIRST RESPONDENT.
- Exhibit P14 TRUE COPY OF THE REPRESENTATION DATED  
05.12.2024 MADE BY PAYYOLI GRANITES PVT  
LTD.
- Exhibit P15 TRUE COPY OF THE COMMUNICATION DATED  
28.12.2024 ISSUED BY THE FIRST RESPONDENT  
TO THE SECOND RESPONDENT.

60



WP(C) NO. 504 OF 2025

2025:KER:6497

1

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE T.R.RAVI

TUESDAY, THE 28<sup>TH</sup> DAY OF JANUARY 2025 / 8TH MAGHA, 1946

WP(C) NO. 504 OF 2025

PETITIONER:

NELLIKUNNU GRANITE & CRUSHER PVT. LTD.  
REPRESENTED BY ITS MANAGING DIRECTOR, HAMEED  
CHERUVER, S/O BIYYATHU, ADUKKTHU, MARUTHONKARA,  
KOZHIKODE, PIN - 673508.

BY ADVS.  
J.ABHILASH  
LIJO KURIAN JOSE  
VIMAL BHASKAR  
IRFAN KAMAL K.M.

RESPONDENTS:

1 STATE OF KERALA  
REPRESENTED BY ITS PRINCIPAL SECRETARY, INDUSTRIES  
DEPARTMENT, GOVERNMENT OF KERALA, SECRETARIAT  
THIRUVANANTHAPURAM, PIN - 695004.

2 THE GEOLOGIST  
MINING AND GEOLOGY DISTRICT OFFICE, CIVILSTATION,  
ERANJIPPALAM, KOZHIKODE, PIN - 673020.

SMT. DEEPA NARAYANAN. SR. GP.

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION  
ON 28.01.2025, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

(61)



2025:KER:6497

WP (C) NO. 504 OF 2025

2

**T.R. RAVI, J.**

-----  
W.P.(C) No.504 of 2025  
-----

Dated this the 28<sup>th</sup> day of January, 2025

**JUDGMENT**

The prayer in this writ petition is to reconsider Ext.P12 adverting to Ext.P14 enabling the petitioner to participate in the Adalat Scheme. Pending the writ petition, the petitioner has preferred Ext.P15 application before the 1<sup>st</sup> respondent seeking permission to settle the amounts due under the Adalat Scheme. Petitioner seeks early disposal of Ext.P15.

In view of the limited prayer made, this writ petition is disposed of directing the 1<sup>st</sup> respondent to consider and pass orders on Ext.P15 with due reference to Exts.P13 and P14 at the earliest, at any rate, within one month from the date of receipt of a copy of this judgment.

**Sd/-**

**T.R.RAVI  
JUDGE**

mpm

(62)



WP(C) NO. 504 OF 2025

2025:KER:6497

3

APPENDIX OF WP(C) 504/2025

PETITIONER'S EXHIBITS

- Exhibit P1 TRUE COPY OF THE CERTIFICATE DATED 04.01.2025 ISSUED BY THE GENERAL SECRETARY OF THE ASSOCIATION.
- Exhibit P2 TRUE COPY OF THE REGISTRATION CERTIFICATE OF THE CHERUKIDA KARINKAL QUARRY OWNERS ASSOCIATION DATED 23.11.2020.
- Exhibit P3 TRUE COPY OF THE GOVERNMENT ORDER (G.O. (MS) NO.61/2023-ID) DATED 25.08.2023.
- Exhibit P4 TRUE COPY OF THE REPRESENTATION DATED 21.10.2023.
- Exhibit P5 TRUE COPY OF ANOTHER REPRESENTATION DATED 30.10.2023 FILED BEFORE THE THIRD RESPONDENT.
- Exhibit P6 TRUE COPY OF THE JUDGMENT IN W.P.(C) NO.39630/2023 DATED 12.12.2023.
- Exhibit P7 TRUE COPY OF THE REPRESENTATION FILED BY THE RESPONDENTS DATED 28.02.2024.
- Exhibit P8 TRUE COPY OF THE SAID G.O(RT)NO.571/2024/ID DATED 04.07.2024.
- Exhibit P9 TRUE COPY OF THE JUDGMENT IN CONT.CASE (CIVIL) NO.545/2022 DATED 09.07.2024
- Exhibit P10 TRUE COPY OF THE STOP MEMO DATED 21.11.2024 ISSUED BY THE SECOND RESPONDENT.

63



2025:KER:6497

WP(C) NO. 504 OF 2025

4

- Exhibit P11 TRUE COPY OF THE REQUEST DATED 21.12.2024  
MADE BY THE PETITIONER TO THE SECOND  
RESPONDENT.
  
- Exhibit P12 TRUE COPY OF THE COMMUNICATION DATED  
31.12.2024 REJECTING THE PETITIONERS  
REQUEST TO PARTICIPATE IN THE ADALAT  
SCHEME.
  
- Exhibit P13 TRUE COPY OF THE REPRESENTATION DATED  
05.12.2024 MADE BY PAYYOLI GRANITES PVT  
LTD.
  
- Exhibit P14 TRUE COPY OF THE COMMUNICATION DATED  
28.12.2024 ISSUED BY THE FIRST RESPONDENT  
TO THE SECOND RESPONDENT.
  
- Exhibit P15 TRUE COPY OF THE REPRESENTATION DATED  
24.01.2025 MADE BY THE PETITIONER TO THE  
FIRST RESPONDENT.

64



2025:KER:6868

WP(C) NO. 2693 OF 2025

1

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE T.R.RAVI

WEDNESDAY, THE 29<sup>TH</sup> DAY OF JANUARY 2025 / 9TH MAGHA, 1946

WP(C) NO. 2693 OF 2025

PETITIONER:

AREACODE GRANITES PVT. LTD.  
REPRESENTED BY ITS DIRECTOR SHRI.NIYAS V.K,  
KAVANOOR.P.O, VAKALLOOR, MALAPPURAM, PIN - 673644

BY ADVS.  
N.KRISHNA PRASAD  
P.SHANES METHAR  
A.MOHAMMED FAIZAL  
ARJUN P.V.

RESPONDENTS:

- 1 STATE OF KERALA  
REPRESENTED BY ITS PRINCIPAL SECRETARY,  
INDUSTRIES DEPARTMENT, GOVERNMENT OF KERALA,  
SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
  - 2 THE DIRECTOR  
DIRETORATE OF MINING AND GEOLOGY,  
KESAVADASAPURAM, THIRUVANANTHAPURAM, PIN - 695004
  - 3 THE GEOLOGIST  
DEPARTMENT OF MINING & GEOLOGY, DISTRICT OFFICE,  
CIVIL STATION, MALAPPURAM, PIN - 676505
- SMT. DEEPA NARAYANAN. SR. GP.

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 29.01.2025, THE COURT ON THE SAME DAY  
DELIVERED THE FOLLOWING:

(65)



WP (C) NO. 2693 OF 2025

2025:KER:6868

2

**T.R. RAVI, J.**

-----  
W.P(C). No. 2693 of 2025  
-----

Dated this the 29<sup>th</sup> day of January, 2025

**JUDGMENT**

The petitioner seeks consideration of his application for permission to settle the outstanding amounts demanded towards royalty and fine on excess mining under the Adalath Scheme. The petitioner relied on Ext.P11 judgment, wherein there is a direction to consider the representation.

In view of the limited prayer made, this writ petition is disposed of, directing the 1<sup>st</sup> respondent to consider and pass orders on Ext.P1 representation, after hearing the petitioner, at the earliest, at any rate, within one month from the date of receipt of a copy of this judgment. The coercive steps pursuant to the demand raised shall be kept in abeyance till the disposal of Ext.P1.

Sd/-  
**T.R.RAVI**  
**JUDGE**

66



2025:KER:6868

WP(C) NO. 2693 OF 2025

3

APPENDIX OF WP(C) 2693/2025

PETITIONER EXHIBITS

- Exhibit P1 TRUE COPY OF THE REPRESENTATION DATED  
08/01/2025 (WITHOUT ANNEXURES)
- Exhibit P2 TRUE COPY OF THE CERTIFICATE DATED  
24.12.2024 ISSUED BY THE SECRETARY OF  
THE ASSOCIATION
- Exhibit P2(A) TRUE COPY OF THE REGISTRATION  
CERTIFICATE OF THE CHERUKIDA KARINKAL  
QUARRY ASSOCIATION(SSQA) DATED  
23.11.2020
- Exhibit P3 TRUE COPY OF THE G.O. (MS) NO.61/2023-ID  
DATED 25.08.2023
- Exhibit P4 TRUE COPY OF THE G.O. (MS) NO.10/2024-ID  
DATED 6.2.2024
- Exhibit P5 TRUE COPY OF THE REPRESENTATION DATED  
21.10.2023
- Exhibit P6 TRUE COPY OF THE JUDGMENT DATED  
12.12.2023 IN W.P. (C) NO.39630/2023
- Exhibit P7 TRUE COPY OF THE REPRESENTATION DATED  
28.02.2024
- Exhibit P8 TRUE COPY OF THE G.O (RT) NO.571/2024/ID  
DATED 4.7.2024
- Exhibit P9 TRUE COPY OF THE JUDGMENT IN CONT.CASE  
(CIVIL) NO.545/2022 DATED 9.7.2024
- Exhibit P10 TRUE COPY OF THE THIRD RESPONDENT  
COMMUNICATION DATED 17/10/2024
- Exhibit P11 TRUE COPY OF THE JUDGMENT DATED  
20.11.2024 IN WRIT PETITION (CIVIL) NO  
41094 OF 2024

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
(SOUTHERN ZONE BENCH, CHENNAI)**

**ORIGINAL APPLICATION No.73 OF  
2023 (SZ)**

**IN THE MATTER OF:**

Balan C.K. Kerala.

...Applicant

v.

Union of India,  
Rep. by its Secretary,  
MoEF & CC, New Delhi and Ors.

...Respondents

**REPORT FILED BY DISTRICT  
GEOLOGIST, KOZHIKODE  
/2<sup>ND</sup> RESPONDENT**

**E.K. KUMARESAN,  
Standing Counsel for Government  
of kerala**

No.6, Indian Chambers (SICCI)  
Annex Building, Ground Floor,  
Esplanade, Chennai - 600 108.  
Cell No: 95974 35955